FORM A

Public Announcement

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

FOR THE ATTENTION OF THE CREDITORS OF KULT APP PRIVATE LIMITED

	RELEVANT PARTICULARS	
1.	Name of corporate debtor	**KULT APP PRIVATE LIMITED**
2.	Date of incorporation of corporate debtor	April 14, 2021
3.	Authority under which corporate debtor is incorporated / registered	ROC. Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U24290MH2021PTC359001
5.	Address of the registered office and principal office (if any) of corporate debtor	**Registered Address & Business Address:** 2091 Caesar Business Center Pvt. Ltd level 2 Western Heights, JP Road, Opp Gurudwara, Bunglows Village Ambivali , Andheri, Mumbai Maharashtra 400053
6.	Insolvency commencement date in respect of corporate debtor	October 26, 2026 Date of Receipt of Order - October 27, 2026
7.	Estimated date of closure of insolvency resolution process	**April 23, 2027**
8.	Name and registration number of the insolvency professional acting as interim resolution professional	**Name:** Arun Kapoor **Regn No:** IBBI/IPA-003/IP-N00030/2017-2018/10230
9.	Address and e-mail of the interim resolution professional, as registered with the Board	**Registered Address:** G-601, Army Co-operative Housing Society, Sector- 09, Nerul (East),Navi Mumbai, Maharashtra ,400706 **Email Id:** arun.kapoor58@yahoo.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	**Process Specific Address**: 133, 1st Floor, Satra Plaza, Sector-19 D, Palm Beach Road, Vashi - 400703 **Process Specific Email Id:** CIRP.kultApp@ancoraa.com
11.	Last date for submission of claims	November 09, 2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional (IRP)	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: https://ibbi.gov.in/en/insolvency-professional

Notice is hereby given that the National Company Law Tribunal, NCLT-Mumbai has ordered the commencement of a corporate insolvency resolution process of the KULT APP PRIVATE LIMITED on October 26, 2026, vide order no. RCP (IB) No. 17/MB/2025. (Date of receipt of order by Interim Resolution Professional is October 27, 2026).

The creditors of KULT APP PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before November 09, 2026, to the Interim Resolution Professional at the address mentioned in entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Arun Kapoor
Interim Resolution Professional
In the matter of KULT APP PRIVATE LIMITED
IBBI Regn. No. IBBI/IPA-003/IP-N00030/2017-2018/10230

Date: October 28, 2026
Place: Navi Mumbai

CORRIGENDUM TO FORM A

Public Announcement

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

FOR THE ATTENTION OF THE CREDITORS OF KULT APP PRIVATE LIMITED

This is the corrigendum to the Public Announcement published on October 29, 2026, in Free Press Journal (English Language Newspaper) and Navshakti Regional Language Newspaper, Mumbai Edition. The same is published as the undersigned has been given to understand on April 30, 2026 that there has been change in the name of the Corporate Debtor on April 29, 2026.

RELEVANT PARTICULARS		
1.	Name of corporate debtor	**21ZEN REALTECH PRIVATE LIMITED (Former Name: KULT APP PRIVATE LIMITED)**
2.	Date of incorporation of corporate debtor	April 14, 2021
3.	Authority under which corporate debtor is incorporated / registered	ROC Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U24290MH2021PTC359001
5.	Address of the registered office and principal office (if any) of corporate debtor	**Registered Address & Business Address:** 2091 Caesar Business Center Pvt. Ltd, Level 2, Western Heights, JP Road, Opp. Gurudwara, Bunglows village Ambivali, Andheri, Mumbai 400053 **Earlier Registered office Address**: Innov8 SCP -2 8TH Floor Building no 11, Solitaire Corporate Park, Guruhar govindji Road Chakala, Chakala MIDC, Mumbai,Maharashtra,India,400093.
6.	Insolvency commencement date in respect of corporate debtor	October 26, 2026 Date of Receipt of Order - October 27, 2026
7.	Estimated date of closure of insolvency resolution process	**April 23, 2027**
8.	Name and registration number of the insolvency professional acting as interim resolution professional	**Name:** Arun Kapoor **Regn No:** IBBI/IPA-003/IP-N00030/2017-2018/10230
9.	Address and e-mail of the interim resolution professional, as registered with the Board	**Registered Address:** G-601, Army Co-operative Housing Society, Sector- 09, Nerul (East),Navi Mumbai, Maharashtra ,400706 **Email Id:** arun.kapoor58@yahoo.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	**Process Specific Address**: 133, 1st Floor, Satra Plaza, Sector-19 D, Palm Beach Road, Vashi - 400703 **Process Specific Email Id:** CIRP.kultApp@ancoraa.com
11.	Last date for submission of claims	November 09, 2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional (IRP)	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: https://ibbi.gov.in/en/insolvency-professional

Notice is hereby given that the National Company Law Tribunal, NCLT-Mumbai has ordered the commencement of a corporate insolvency resolution process of the KULT APP PRIVATE LIMITED on October 26, 2026, vide order no. RCP (IB) No. 17/MB/2025. (Date of receipt of order by Interim Resolution Professional is October 27, 2026).

The creditors of KULT APP PRIVATE LIMITED (Now 21Zen Realtech Private Limited) are hereby called upon to submit their claims with proof on or before November 09, 2026, to the Interim Resolution Professional at the address mentioned in entry No. 10.

ARUN KAPOOR Reg. No. IBBI/IPA-003/IP-N00030/2017-2018/10230 INSOLVENCY PROFESSIONAL

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Arun Kapoor

Interim Resolution Professional
In the matter of KULT APP PRIVATE LIMITED
IBBI Regn. No. IBBI/IPA-003/IP-N00030/2017-2018/10230

Date: October 30, 2026
Place: Navi Mumbai

NOTICE

Shri Vinod Jivaji Shah, a Member of the Andrade House Co-operative Housing Society Ltd., having 50% shares and interest in the capital/property of the society for Shop no:1 and Garage No:7, Andrade House Co-operative Housing Society Ltd., C.S. no. 126 and 2/1526 of Mahim Division, Dayan Sagar, Raobahadur S.K. Bole Road, Dadar (w), Mumbai - 400 028 and holding Shop no:1 and Garage No:7 in the building of the society with 100% shares vide Share Certificate No. 50 dated 18/04/2004 for Five fully paid up shares of Rupees Fifty each, bearing distinct numbers from 271 to 275 (both inclusive). He died on 11/12/2025 having filed a nomination on 29/04/2025 thereto he bequeath this property equally in favour of his wife Smt Javerben Vinod Shah and his son Shri Mayur Vinod Shah. The society hereby invites claims or objections in writing from the heir/heirs, other claimants/objector or objectors to the transmission of the said shares and interest in the Shop no:1 and Garage No:7 of the deceased member in the capital / property of the society within a period of 15 days from the publication of this notice, with copies of such documents and other proofs in support of his/her/their claims/objections for transmission of shares, title and interest of the deceased member in the capital / property of the society. If no claims / objections are received within the period prescribed above, the society shall be free to deal with the shares and interest of the deceased member in the capital / property of the society in such manner as is provided under the bye-laws of the society. The claims / objections, if any, received by the society for transmission of shares and interest of the decreased member in the capital / property of the society shall be dealt with in the manner provide under the bye-laws of the society.

For and on behalf of
Hon. Secretary
Andrade House Co-operative Housing Society Ltd.,
Registration No. BOM/(WGN)/HSG/(TC)/3812/88-89

Place: Mumbai
Date : 29/10/2026

BYP

GOVT. OF JHARKHAND
URBAN DEVELOPMENT & HOUSING DEPARTMENT
OFFICE OF THE NAGAR PARISHAD, CHAKRADHARPUR – 833102
e-Tender Reference No: CKP/NP/13 /2026-27(2nd Call)Date: 28/10/2026

Tender Notice

Sr.No.	Particulars	Details
1	Name of Work	Construction of Faecal Sludge Treatment Plant (FSTP) of Capacity 15 KLD at Chakradharpur Nagar Parishad and Operation and Maintenance of FSTP for 5 years
2	Estimated Cost (INR)	Construction Cost: ₹ 4,14,73,841.00 Operation & Maintenance Cost: ₹ 2,65,46,888.00 Total: ₹ 6,80,20,729.00
3	Bid Security (INR)	₹6,80,207/- (Rupees Six Lakhs Eighty Thousand Two Hundred Seven Only)
4	Cost of Bid Document (INR)	₹ 10,000/- (Rupees Ten Thousand Only); non-refundable
5	Time of Completion	1 year of construction which comprises 9 months of construction and 3 months of defect liability period including one month of trial run and 5 years of O&M post DLP
6	Date of e-publication of tender	05/11/2026 at 05:00 pm
7	Document downloading start Date	05/11/2026 at 05:00 pm
8	Start date for seeking clarification	05/11/2026 at 05:00 pm
9	End date for seeking clarification	18/11/2026 at 12:30 pm
10	Pre bid meeting date, Time & Venue	12/11/2026 at 12:30 pm
11	Bid submission end date	18/11/2026 up to 05:00 pm
12	Bid opening date (online)	20/11/2026 at 05:00 pm

i. Complete bid document is available on website:http://Jharkhandtenders.gov.in
ii. Other details can be seen in the bidding documents
iii.*Bid security 1% of Bid amount*The State Government hereby defines Standard Operating Procedure (SOP) and reporting of the receipt of Tender Fee, Earnest Money Deposit on submission of bids through the e-procurement portal of Government of Jharkhand i.e. https://jharkhandtenders.gov.in
(as per instruction of Under Secretary, UDHD, Ranchi letter no. 4847, dated 11.10.2023)

Sd/-
Executive Officer
Nagar Parishad
Chakradharpur

PR 392682 West Singhbhum (26-27) D"

PUBLIC NOTICE

Our client has instructed us to investigate the title of (1a) Mr. Suresh Kantilal Jasani, (1b) Mr. Pranay Suresh Jasani, (1c) Mrs. Anmol Ashit Vora, (2a) Mrs. Asha Sudhir Jasani, (2b) Ms. Beej Sudhir Jasani, (2c) Ms. Ruju Sudhir Jasani, (3a) Mr. Rajesh Bhoja Shetty, (3b) Mrs. Archana Rajesh Shetty and (3c) Mr. Siddhant Rajesh Shetty (collectively **"the Owners"**) of immovable properties viz. Plot No. 8, Plot No. 7 (part) and Plot No. 10 respectively, more particularly described in the **Schedule** hereunder written (collectively **"the Land"**) and the entitlement of Shree Sejal Construction Private Limited, a company validly existing under the provisions of the Companies Act, 2013 holding CIN U45200MH1983PTC031489 and its registered office at Office No. 8 & 9, 6th Floor, Phoenix Building, 457, S.V.P. Road, Mumbai, Maharashtra 400004 (**"the Developer"**), to the Land and the structure/building consisting of ground plus 4 (four) upper floors constructed on the Property (**"the Existing Structure"**), which is more particularly described in the Schedule hereunder written (collectively **"the Property"**).

Our client is negotiating with the Owners and the Developer for purchasing the Property from the Owners and the Developer.

Any persons having any right, title, interest, share, claim or demand against, in to or upon the said Property and/or any part thereof or the construction proposed to be brought up on the said Property, either by way of sale, allotment, exchange, mortgage, charge, gift, trust, maintenance, possession, grant of development rights, inheritance, tenancy, lease, leave and license, lien or otherwise howsoever or otherwise having an objection to the sale and transfer of the said Property by the Owners and the Developer in favour of our client or otherwise having any claim over the Property are hereby requested to make such claim or objection known in writing (along with all supporting documents of such claim or objection) to the undersigned at Law Scribes, 703, DLH Plaza, Beeta Society, S. V. Road, Andheri (West), Mumbai 400058, within a period of 14 (fourteen) days from the date of publication of this Notice, failing which it shall be construed that no such claim or objection exists; any such claim shall be deemed to have been waived or abandoned. Our client shall thereupon proceed to purchase the Property from the Owners and the Developer, notwithstanding any subsequent claims.

THE SCHEDULE
Description of the Property

All those pieces and parcels of land bearing:

a. Portion of Plot No. 7, admeasuring approximately 740 square yards equivalent to 618.69 square meters;
b. Plot No. 8, admeasuring approximately 960 square yards equivalent to 802.67 square meters;
c. Plot No. 10, admeasuring approximately 800 square yards equivalent to 668.89 square meters;

all forming part of the sub-divided larger land admeasuring 28,845 square yards (equivalent to 24,117.89 square meters) bearing Survey No. 161 (Part) and corresponding CTS No. 1073C of Village Pahadi, Taluka Borivali, Goregaon (West), Mumbai Suburban District, together with the incomplete Existing Structure comprising of ground plus four upper floors, standing thereon and all easements and appurtenances attached thereto.

Dated this 29th day of October, 2026.

For Law Scribes
Sd/-
Neil Mandevia
Advocate & Solicitor

PUBLIC NOTICE

NOTICE is hereby given to the public at large that at the instructions of our client, we are investigating the title of the agricultural land lying at Village-Vayal, Tal Khalapur, Dist. Raigad, State of Maharashtra more particularly described in the schedule hereunder written (hereinafter referred to as the "said Property").

All or any person/entity including and individual, a Hindu Undivided family, a company, bank(s), financial institution(s), non-banking financial institution(s), a firm an association of persons or a body of individuals whether incorporated or not, lenders and/or creditors, having any share, right, title, benefit, interest, claim, objection and/ or demand in respect of the said property or any part thereof by way of sale, agreement for sale, exchange, assignment, mortgage, charge, pledge, gift, trust, inheritance, occupation, power of attorney, FSI, possession, tenancy , sub-tenancy, leave and license , lease, sub-lease, lien maintenance, bequest , succession, right of way, family arrangement/ settlement, litigation, lis-pendens, decree or order of any court of law or otherwise of any nature whatsoever howsoever, to or upon the said property or any part/s thereof are hereby requested to inform the same in writing supported with the original documents to the undersigned Advocate at their office within a period of **14 (fourteen)** days from the date hereof, failing which any alleged the claims, demand rights or objection, if any, of such person or persons shall be considered to have been waived and/or abandoned and the right, title and interest of present owner in respect of the said property shall be deemed to be clear and marketable and free from all encumbrances of any nature whatsoever and our client shall proceed to complete to deal of the said property without considering any such claims or objections.

THE SCHEDULE ABOVE REFERRED TO :

Village – Mouje – Vayal, Tal – Khalapur , Dist – Raigad, State - Maharashtra,

Name of Landowners/ Kabjedar	Survey / Gut Number	Hissa Number	Area H.R.P.	Assessment Rs. Ps.
Suresh Dharamchand Oswal, Ranjana Kundanmal Gandhi, Pavita Kiran Parmar,	7	B/12	0-92-10	1=06

Dated this 29th , day of October, 2026

Address :- Office No.9, Jasdanwala Complex, 1st Floor, Vishrali Naka, Near Sukham Hospital, Above Simran Motors Service Centre, Panvel, Dist-Raigad, Pin- 410206
Email id: shekhargwani@gmail.com

Sd/-
Shekhar G. Wani
Advocate-High-court

FORM A
Public Announcement
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016
FOR THE ATTENTION OF THE CREDITORS OF
S&T INTERIORS AND CONTRACTING SERVICES PRIVATE LIMITED

RELEVANT PARTICULARS

1.	Name of corporate debtor	S&T Interiors and Contracting Services Private Limited
2.	Date of incorporation of corporate debtor	February 13, 2012
3.	Authority under which corporate debtor is incorporated/registered	ROC-Mumbai
4.	Corporate Identity No./Limited Liability Identification No.of corporate debtor	U74900MH2012PTC226870
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Address: 202, Alap CHS, Shantilal Modi Road Near SBI, Kandivali (W), Mumbai, Maharashtra-400067. Principal Office: No.27, Yashoda Nagar, Jakkur Plantation, Bangalore North Taluk, Bangalore, Karnataka, India- 560064.
6.	Insolvency commencement date in respect of corporate debtor	October 23, 2026 (Order received on October 28,2026)
7.	Estimated date of closure of insolvency resolution process	April 21, 2027
8.	Name and registration number of the in solvency professional acting as interim resolution professional	Name: Anil Kashi Drolia Regn No: IBBI/IPA-001/IP-P-02327/2020-2021/13482
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Registered Address: B-508, Ekta Woods, Raheja Estate, Kulupwadi, Borivali-East, Near National Park, Mumbai- 400066 Email Id: anildrolia.ip@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address for correspondence: 5th Floor, Solitaire Corporate Park No. IV, Andheri-Kurla Road, Chakala, Andheri East, Mumbai -400093. Email Id: cirp.sticspl@gmail.com
11.	Last date for submission of claims	November 11, 2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21,ascertained by the interim resolution professional	Not applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable
14.	(a)Relevant Forms and (b)Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: https://ibbi.gov.in/en/insolvency-professional

Notice is hereby given that the National Company Law Tribunal, NCLT-Mumbai has ordered the commencement of a corporate insolvency resolution process of the S&T Interiors and Contracting Services Private Limited on October 23, 2026 (order received on October 28, 2026).

The creditors of S&T Interiors and Contracting Services Private Limited are hereby called upon to submit their claims with proof on or before November 11, 2026, to the Interim Resolution Professional at the address mentioned in entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/- Anil Kashi Drolia
Interim Resolution Professional
In the matter of S&T Interiors and Contracting Services Private Limited
IBBI Regn. No. IBBI/IPA-001/IP-P-02327/2020-2021/13482

Date: October 29, 2026
Place: Mumbai

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF KULT APP PRIVATE LIMITED

RELEVANT PARTICULARS

1.	Name of corporate debtor	KULT APP PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	April 14, 2021
3.	Authority under which corporate debtor is incorporated / registered	ROC. Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U24290MH2021PTC359001
5.	Address of the registered office and principal office (if any) of corporate debtor	**Registered Address & Business Address: 2091 Caesar Business Center Pvt. Ltd level 2 Western Heights, JP Road, Opp Gurudwara, Bunglows Village Ambivali , Andheri, Mumbai Maharashtra 400053**
6.	Insolvency commencement date in respect of corporate debtor	October 26, 2026 Date of Receipt of Order - October 27, 2026
7.	Estimated date of closure of insolvency resolution process	**April 23, 2027**
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Arun Kapoor Regn No: IBBI/IPA-003/IP-N00030/2017-2018/10230
9.	Address and e-mail of the interim resolution professional, as registered with the Board	**Registered Address:** G-601, Army Co-operative Housing Society, Sector- 09, Nerul (East), Navi Mumbai, Maharashtra, 400706 **Email Id:** arun.kapoor58@yahoo.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	**Process Specific Address:** 133, 1st Floor, Satra Plaza, Sector-19 D, Palm Beach Road, Vashi -400703 **Process Specific Email Id:** CIRP.kultApp@ancoraa.com
11.	Last date for submission of claims	November 09, 2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: https://ibbi.gov.in/en/insolvency-professional

Notice is hereby given that the National Company Law Tribunal, NCLT-Mumbai has ordered the commencement of a corporate insolvency resolution process of the KULT APP PRIVATE LIMITED on October 26, 2026, vide order no. RCP (IB) No. 17/MB/2025. (Date of receipt of order by Interim Resolution Professional is October 27, 2026).

The creditors of KULT APP PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before November 09, 2026, to the Interim Resolution Professional at the address mentioned in entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Arun Kapoor
Interim Resolution Professional
In the matter of KULT APP PRIVATE LIMITED
IBBI Regn. No. IBBI/IPA-003/IP-N00030/2017-2018/10230

Date: October 28, 2026
Place: Navi Mumbai

FORM NO. 14
[See Regulation 33(2)]
By Regd. A/D, Dasti failing which by Publication.

OFFICE OF THE RECOVERY OFFICER - I/II
DEBTS RECOVERY TRIBUNAL PUNE

Unit no 307 to 310 3rd floor,kakade Biz Icon Building, Shivaji Nagar, Pune - 411005

DEMAND NOTICE

NOTICE UNDER SECTIONS 25 TO 28 OF THE RECOVERY OF DEBTS & BANKRUPTCY ACT, 1993 AND RULE 2 OF SECOND SCHEDULE TO THE INCOME TAX ACT, 1961.

RC/371/2004 **26-10-2026**

The South Indian Bank Ltd.
Versus
Mr. Rajendra Kumar Kalicharan Verma & ANR.

To
[CD 1]
MR. RAJENDRAKUMAR KALICHARAN VERMA, FLAT NO. 5, 7-D, AGARSEN NAGAR, DAPODI PUNE 411 012.
Also at: MR. RAJENDRAKUMAR KALICHARAN VERMA, FLAT NO. 8, FLOOR NO. 2, MADHU APARTMENT, LANE 4, BHUSARI COLONY, KOTHRUD, PUNE-411029.
Also at: MR. RAJENDRAKUMAR KALICHARAN VERMA,
SAI KUNJ APARTMENT, OFFICE NO. 6, C. BUILDING, KHARALWADI, PIMPRI, PUNE 411018.
[CD 2] MR. RAMADHAR SUKU VISHWAKARMA
S.NO. 478, KASARWADI, MUMBAI PUNE ROAD, PUNE 411034.

This is to notify that as per the Recovery Certificate issued in pursuance of orders passed by the Presiding Officer, DEBTS RECOVERY TRIBUNAL PUNE in OA/238/2003 an amount of **Rs. 13,50,052.00 (Rupees Thirteen Lakhs Fifty Thousand Fifty Two Only)** with future interest @ 12% per annum with monthly rest w.e.f. 25-11-2003 till realization in full and costs of Rs. 28,500.00 (Rupees Twenty Eight Thousand Five Hundred Only) has become due against you (Jointly and severally).

2. You are hereby directed to pay the above sum within 15 days of the receipts of the notice, failing which the recovery shall be made in accordance with the Recovery of Debts Due to Banks and Financial Institutions Act, 1993 and Rules there under.
3. You are hereby ordered to declare on an affidavit the particulars of yours assets on or before the next date of hearing.
4. You are hereby ordered to appear before the undersigned on 15-12-2026 at 10:30 a.m. for further proceedings.
5. In addition to the sum aforesaid, you will also be liable to pay:
   (a) Such interests as is payable for the period commencing immediately after this notice of the certificate/execution proceedings.
   (b) All costs, charges and expenses incurred in respect of the service of this notice and warrants and other processes and all other proceedings taken for recovering the amount due.

Given under my hand and the seal of the Tribunal, on this date: 26-10-2026.

Seal

SD/-
RAVIKANT VINAYAK YADAV),
Recovery Officer-I,
Debts Recovery Tribunal Pune.

COPY TO :-
The South Indian Bank Ltd., Arora Towers, Moledina Road Camp Branch, Pune 411001.

You are directed that the payment made, if any, the Certificate Debtor(s) be credited to the consolidated account of all debts due in this case from the Certificate Debtor(s) and the Recovery Officer kept posted with the paymentposition regularly. The consolidated account so maintained will be subject to the verification of the Recovery Officer. You are further directed to submit an up to date statement of the total claim in respect of the above matter and full details of property particulars where from the recovery of the debt is to be made.

वसई–विरार शहर महानगरपालिका

मुख्य कार्यालय , विरार (पश्चिम),
ता. वसई, जि. पालघर, पिन ४०१ ३०३.
दूरध्वनी: ०२५०–२५२५१०१/०२/०३/०५/०६
फॅक्स: ०२५०–२५२५१०७
ईमेल: vasaivirarcorporation@yahoo.com

सार्व. बांधकाम विभाग, मुख्यालय, विरार (पूर्व)
जाहिर सविस्तर फेर ई–निविदा सूचना (प्रथम मुदतवाढ)

विरार (प.) प्रभाग १३ मधील डोंगरपाडा येथील पिंपळेश्वर मंदिर ते अनुश्री अपार्टमेंट पर्यंत आरसीसी गटाराचे बांधकाम करणे.

सदर कामांचे कोरे निविदा फॉर्म (https://mahatenders.gov.in) या अधिकृत संकेतस्थळावर दि. २९/१०/२०२६ पासून उपलब्ध होणार आहेत. ई टेंडरिंग बाबत अधिक माहितीसाठी ई–निविदा कक्ष, वसई विरार शहर महानगरपालिका, विरार–मुख्यालय येथे संपर्क साधावा.

जा.क्र./वविशम/बांध/श.अ./३०/२०२६–२७
दिनांक: २८/१०/२०२६

Please Visit our official website
(https://mahatenders.gov.in)

सही/–
(प्रदीप पाचंगे)
प्र. शहर अभियंता
वसई–विरार शहर महानगरपालिका

TP. NO. 2210 OF 2022

IN THE HIGH COURT OF JUDICATURE AT BOMBAY TESTAMENTARY AND INTESTATE JURISDICTION PETITION NO. 2210 OF 2022

Petition for Probate of the Last Will and Testament of **LAHANUBAI MAHADEV ANDHELE,** Occupation- Household, Hindu, Widow, Indian, Inhabitant of Mumbai, who was residing at time her Death at- Building No. 130, Trimurti Co-operative housing Society Ltd, Mother Dairy Road, Nehru Nagar, Kurla (East), Mumbai 400024. .....**Deceased**

ANANT BHIKAJI BANE
Aged:- 60 Years, Occupation: Retired, Hindu, Married, Indian, Inhabitant of Mumbai, Residing At- Room No.- 003, B-Wing, Building No. 2, Ground Floor, Karmasanket, Kurla Samta Co-operative housing Society Ltd., Nehru Nagar, Kurla(East), Mumbai- 400024 (Being the Sole Executor Under the will of Deceased above Named ..... **Petitioner**

CITATION

To,
1) **SADANAND MAHADEV ANDHELE**
Residing At- Post- Shegaon, Taluka- Sangamner, District- Ahmednagar- 413738
2) **RADHA SUBHASH NAGRE**
Residing At- Flat No.-130/4348, Nehru Nagar Trimurti Co-operative housing Society Ltd., Mother Dairy Road, Kurla(East), Mumbai-400024
3) **REKHA SANTOSH NAGRE**
Residing At- Flat No.-130/4348, Nehru Nagar Trimurti Co-operative housing Society Ltd., Mother Dairy Road, Kurla (East), Mumbai-400024

If you claim to have any interest in the estate of the above named deceased, you are hereby cited to come and see the proceedings before the grant of Probate.

In case you intend to oppose the grant of Probate you should filed in the office of the Prothonotary and Senior Master a Caveat within 14 days from the service of this citation upon you.

"You are hereby informed that the free legal services from the State Legal Service Authorities, High Court Legal Service Committee, District Legal Services Authorities and Taluka Legal Services Committee as per eligibility criteria are available to you and in case, you are eligible and desire to avail the free legal services, you may contact any of the above legal services Authorities/ Committees".

Witness **MAHESH CHANDRA TRIPATHI,** Chief Justice at Bombay aforesaid 13th this day of October, 2026

Sd/-
For Prothonotary and Senior Master

Sealer
This 14th day of October, 2026

Seal

SUNIL GHORPADE
Advocate for the petitioner
Building No. 115 & 116, Next to Sanidhya Gym, Old Kedarnath School, Nehru Nagar, Kurla (East), Mumbai- 400024, Mail Id- sunilghorpade2012@gmail.com, Mob-8080816720,

जल संसाधन विभाग
कार्यपालक अभियंता का कार्यालय
मुख्य पश्चिमी नहर प्रमण्डल, वाल्मीकिनगर
अल्पकालीन निविदा आमंत्रण सूचना संख्या – 01 (SBD)/2026-27
(राष्ट्रीय स्पर्धा)
(केवल ई–टेन्डर पद्धति के अनुसार वेबसाईट www.eproc2.bihar.gov.in)

1. कार्य का विवरणः–

ग्रुप संख्या	कार्य का नाम	प्राक्कलित राशि (लाख रू0 में)	अग्रधन की राशि (लाख रू0 में)	परिमाण–विपत्र का मूल्य (अप्रत्यर्पणीय केवल ऑनलाइन मोड में भुगतान) (रूपये में)	बीड प्रोसेसिंग शुल्क (अप्रत्यर्पणीय केवल ऑनलाइन मोड में भुगतान) (रूपये में)	कार्य पूर्ण करने की अवधि
01.	02	03	04	05	06	07
01	मुख्य पश्चिमी नहर के महत्वपूर्ण बिन्दूओं के पुनर्स्थापन कार्य	210.42	4.209	10000.00	5900.00	15/12/2026

2. विज्ञापन निर्गत करने की तिथि : दिनांक 26.10.2026
3. निविदा कागजात डाउनलोड एवं अपलोड करने की तिथि : दिनांक 05.11.2026 से 10.11.2026 (सिर्फ वेबसाईट www.eproc2.bihar.gov.in पर)
4. प्री–बीड मीटिंग का समय, स्थान एवं तिथि : दिनांक 07.11.2026 समय 3.00 बजे, मुख्य अभियंता का कार्यालय, सिंचाई सृजन, जल संसाधन विभाग, सिवान के सभा कक्ष में।
5. तकनीकी बीड खोलने की तिथि एवं समय : दिनांक 11.11.2026 समय 3.30 बजे अपराह्न से। (सिर्फ वेबसाईट www.eproc2.bihar.gov.in पर)
6. वित्तीय बीड खोलने की तिथि एवं समय : सक्षम पदाधिकारी द्वारा बाद में घोषित की जायेगी। (सिर्फ वेबसाईट www.eproc2.bihar.gov.in पर)
7. निविदा खोलने का स्थान : www.eproc2.bihar.gov.in पर
8. निविदा की वैधता अवधि : 120 दिन (निविदा प्राप्ति की अंतिम तिथि के बाद)
9. विज्ञापनदाता का पदनाम एवं पता : कार्यपालक अभियंता, मुख्य पश्चिमी नहर प्रमण्डल,वाल्मीकिनगर।

कार्यपालक अभियंता
मुख्य पश्चिमी नहर प्रमण्डल
वाल्मीकिनगर

PR- 014438 (WRD) 2026-27

विस्तृत जानकारी वेबसाइट//state.bihar.gov.in/prdbihar पर देखा जा सकता है।

नशे से बचने का है एक ही उपचार, दृढ़ संकल्प और परिवार से प्यार

निःष्पक्ष आणि निर्भिड दैनिक
नव शक्ति
www.navshakti.co.in

PHYSICAL POSSESSION NOTICE

ICICI Bank Branch office: ICICI Bank Ltd, Office Number 201-B, 2nd Floor, Road No. 1 Plot No. B3, WIFI IT Park, Wagle Industrial Estate, Thane (West)- 400604.

The Authorised ICICI Bank Officer under the Securitisation, Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued Demand Notices to the borrower(s) mentioned below, to repay the amount mentioned in the Notice within 60 days from the date of receipt of the said Notice.
Having failed to repay the amount, the Notice is issued to the borrower and the public in general that the undersigned has taken possession of the property described below, by exercising powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said rules on the below-mentioned dates. The borrower in particular and the public in general are hereby cautioned not to deal with the property. Any dealings with the property will be subject to charges of ICICI Bank Limited.

Sr. No.	Name of the Borrower(s)/ Loan Account Number	Description of Property/ Date of Physical Possession	Date of Demand Notice/ Amount in Demand Notice(Rs)	Name of Branch
1.	Amarjit Singh Kapoor / Sarabjeet Kaur Manchanda / LBPUN00006124327 TBPUN00007423415	Apartment No. 2202, 22 Nd Floor, Panchshil Towers Building No. Tower No. F, Plot No. 1, Sector No.1, Gat No. 1277+1278+1279+ 1281+1283, Village- Wagholi, Taluka- Haveli, Pune 412207/ Oct 24, 2026	June 10, 2026 Rs. 3,07,08,877.99/-	Pune
2.	Swapnil Purushottam Bhawasar/ Vijaya Purushottam Bhavsar/ LBPUN00002374622	Flat No. B 409, Building B4th Floor Gat No. 1241 P 1242 P Wadki Taluka Haveli Pune Maharashtra Pune-412308/ Oct 26, 2026	July 21, 2023 Rs. 9,77,120.00/-	Pune
3.	Deepali Ramhari Jadhav / Ramhari Lahu Jadhav / LBPUN00006500911 TBPUN00006478536 LBPUN00006488733	Room No. 406, 4th Floor, Udyambizcasa, S.No. 128/2, Village Maujesaswad, Taluka- Purandar, Pune 412301/ Oct 26, 2026	October 30, 2025 Rs. 9,27,437.00/-	Pune

The above-mentioned borrowers(s)/guarantors(s) is/are hereby issued a 30 day Notice to repay the amount, else the mortgaged properties will be sold after 30 days from the date of publishing this Notice, as per the provisions under Rules 8 and 9 of Security Interest (Enforcement) Rules 2002.

Date: October 29, 2026,
Place: Pune

Sincerely Authorised Officer,
For ICICI Bank Ltd.

HDFC BANK LTD
Branch Address : HDFC House, Sharanpur Link Road, Nashik 422005

POSSESSION NOTICE

Whereas the Authorised Officer of HDFC Bank Limited (erstwhile HDFC Limited having amalgamated with HDFC Bank Limited by virtue of a Scheme of Amalgamation approved by Hon'ble NCLT-Mumbai vide order dated 17th March 2023) (HDFC), under the Securitisation And Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("said Act") and in exercise of powers conferred under Section13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notices under Section 13 (2) of the said Act, calling upon the following borrower(s) / Legal Heir(s) and Legal Representative(s) to pay the amounts mentioned against their respective names together with interest thereon at the applicable rates as mentioned in the said notices, within 60 days from the date of of the said Notice/s, incidental expenses, costs, charges etc till the date of payment and / or realisation.

Sr. No.	Name of Borrower (s)	Outstanding Dues	Date of Demand Notice	Date of Possession	Description of Immovable Property (ies) / Secured Asset(s)
1.	**Mr.Wagh Sunil Bhaskarrao (Borrower) Mrs.Wagh Chhaya Sunil (Co Borrower)**	Rs.16,97,843/- as on 31/08/2022*	22/09/2022	28/10/2026	House on Plot No.24B, Surve/Gat No.540, Colony Gokuldham Nagar, Dondaicha Road, Mouza Mohide Tash, Taluka Shahada, District Nandurbar-425409. (Admeasuring Plot Area 120.00 Sq.Mtrs and Construction Thereupon)

*with further interest as applicable, incidental expenses, costs, charges etc incurred till the date of payment and / or realisation.

However, since the borrower/s mentioned hereinabove have failed to repay the amounts due, notice is hereby given to the borrower/s mentioned hereinabove in particular and to the public in general that the Authorised Officer/s of HDFC have taken physical possession of the immovable property (ies) / secured asset(s) described herein above in exercise of powers conferred on him/them under Section 13 (4) of the said Act read with Rule 8 of the said Rules on the dates mentioned above.

The borrower(s) mentioned hereinabove in particular and the public in general are hereby cautioned not to deal with the aforesaid Immovable Property(ies) / Secured Asset(s) and any dealings with the said Immovable Property (ies) / Secured Asset(s) will be subject to the mortgage of HDFC.

Borrower(s) attention is/are invited to the provisions of sub-section (8) of section 13 of the Act, in respect of time available to redeem the secured asset/s.

Copies of the Panchanma drawn and Inventory made are available with the undersigned, and the said Borrower(s) is / are requested to collect the respective copy from the undersigned on any working day during normal office hours.

Place : Jalgaon/Dhule/Nandurbar
Date : 29/10/2026

Regd. Office: HDFC Bank House, Senapati Bapat Marg, Lower Parel (West), Mumbai-400013

For HDFC Bank Ltd.
sd/-
Authorised Officer

Bandhan Bank Regional Office : Netaji Marg, Nr. Mithakhali Six Roads, Ellisbridge, Ahmedbad-6. Phone: +91-26421671-75

SYMBOLIC POSSESSION NOTICE

NOTICE is hereby given under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, the Authorized Officer issued demand notice to the Borrowers on the date mentioned against the account stated hereinafter calling upon them to repay the amount within 60 days from the date of receipt of said notice.
The borrower having failed to repay the amount, notice is hereby given to the Public in general and in particular the Borrowers that the undersigned has taken the Symbolic Possession of the property described herein below under Section 13(4) of the said Act read with Rule 8 of the said Rules on the date mentioned against the account.
The borrower in particular and the Public in general is hereby cautioned not to deal with the property and any dealing with the property will be subject to the charge of the Bank for the amounts, interest, costs and charges thereon.
The borrowers/mortgagor's attention is invited to the provisions of sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

Name of Borrowers, Guarantor and Loan Account No.	Description of property mortgaged (Secured assets)	Date of Demand Notice	Date of Symbolic Possession Notice	Amount O/s as on Date of Demand Notice
Babu Karipuram George, Jayashri Babu George 70190000006052	All That Piece or Parcel of Sy No 20 Hissa No 2,flat No 302,a Wing 3rd Floor, At Shree Tisaiheritage Phase LI, Hajimalang Road, New Ganesh Nagar, Adivali-Dhokali, Kalyan East, Tal Aambarnath, Dist Thane Area- 245 Sq Ft, 421501. on or towards North : Ti Sai Darshan on or towards East : B Wing on or towards west : Amience of Building on or towards South : Ashta Park	June 27, 2026	October 23, 2026	Rs.3,82,235.27/- (Due as on June 19, 2026)
Sanju Rakesh Shahu Rakesh Dharamchand Sahu 71180000004362	All That Piece Or Parcel Of Flat No.405, On The 4th Floor, In The Building Known As "Vikas Co Op Hsg Soc Ltd.", Situated At Near Kamala Apartment, Shree Ganesh Colony, Near Pawai Chowk, Off Pune Link Road, Vithalwadi Station Road, Ulhasnagar-3, District - Thane Area- 652 Sq Ft Super Built Up, 421306. On or towards North : Swastik Foods On or towards East : A Wing On or towards West : Road On or towards South : Chawl	June 23, 2026	October 23, 2026	Rs.8,77,305.00/- (Due as on June 19, 2026)
Atish Y Katarnavare, Ujwal Yashwant Katarnavare 20004210000108	All That Piece Or Parcel Of Area- Flat No.101 Is 393 Sq Ft Built Up And Flat No.105 Is 343 Sq Ft Built Up Area, Flat No.101 And 105, On The 1st Floor, In A Wing, In The Building Known As "Dwarkamai Apartment", Purneshwar Nagar, Bearing Survey No.33, Hissa No.5, Shankar Mandir, Bhiwandi, Kalyan (D-Thane), Kalyan, Thane, Maharashtra 421302. On Or Towards North : Residential On or towards East : Residential On or towards West : Residential On or towards South : Residential	June 24, 2026	October 23, 2026	Rs.17,55,825.98/- (Due as on June 19 , 2026)
Dinesh Kumar Tiwari, Renu Devi Tiwari 20004220000218	All That Piece Or Parcel Of Area- 436sq Ft Built Up,flat No.203, On The Second Floor, In The Building Known As "Mathurai Complex", Bearing Gut No. 90, Old Survey No. 42a, Hissa No. 8/1/1 And 9/1/1, Survey No.36/5, Village-vangani, Tal-ambernath, Dist-thane, Maharashtra 421503. On or towards North : As Per Record On or towards East : As Per Record On or towards West : As Per Record On or towards South : As Per Record	June 24, 2026	October 26, 2026	Rs.8,51,005.56/- (Due as on June 19 , 2026)

Place : Maharashtra| Date : 29 October 2026

Sd/- Bandhan Bank Limited, Authorized Officer

उत्कर्ष स्मॉल फायनान्स बँक
आपकी उम्मीद का खाता
(एक अनुसूचित व्यावसायिक बँक)

२८.१०.२०२६ रोजी फ्री प्रेस जर्नल आणि नवशक्ती (मुंबई आवृत्ती) मध्ये प्रसिद्ध झालेल्या स्थावर मालमत्तेच्या विक्री सूचनेच्या संदर्भात ही सूचना देण्यात येत आहे. याद्वारे कळविण्यात येते की, अनवधानाने झालेल्या चुकीमुळे, ज्या गहाण मालमत्तेचा सांकेतिक कब्जा घेण्यात आला आहे, ती मालमत्ता चुकीने प्रत्यक्ष कब्जा या अंतर्गत प्रसिद्ध करण्यात आली होती. त्यामुळे **प्रत्यक्ष कब्जा** याऐवजी **सांकेतिक कब्जा** असे वाचण्यात यावे. इतर सर्व माहिती अपरिवर्तित राहील.

सही/-
दिनांक : २८/१०/२०२६ ठिकाण : सिल्वासा (प्राधिकृत अधिकारी) उत्कर्ष स्मॉल फायनान्स बँक लि.

एअरोफ्लेक्स इंडस्ट्रिज लिमिटेड

सीआयएन : एल२७५०९एमएच१९९३पीएलसी०७४५७६
नोंद. कार्यालय : प्लॉट क्र. ४१, ४२/१३, ४२/१४ आणि ४२/१८, तळोजा एमआयडीसी जवळ, गाव चाळ, आजीपीएलच्या मागे, पनवेल, नवी मुंबई-४१० २०८.; ईमेलः corporate@aeroflexindia.com; वेबसाईट : www.aeroflexindia.com, दूर : ०२२-६१४६७१००

३० सप्टेंबर, २०२६ रोजी संपलेली तिमाही आणि अर्ध वर्षाकरिता अलेखापरिक्षित एकत्रित वित्तीय निष्कर्षांचा उतारा

(रु. लाखात)

अ. क्र.	तपशील	संपलेली तिमाही			संपलेले अर्ध वर्ष		संपलेले वर्ष
		३०.०९.२०२६	३०.०६.२०२६	३०.०९.२०२५	३०.०९.२०२६	३०.०९.२०२५	३१.०३.२०२६
		अलेखापरिक्षित	अलेखापरिक्षित	अलेखापरिक्षित	अलेखापरिक्षित	अलेखापरिक्षित	लेखापरिक्षित
१	प्रवर्तनातून एकूण उत्पन्न	२०,७६८.३९	१४,५९७.३८	११,१०५.४५	३५,३६५.७७	१९,५७२.०१	४४,३२९.४२
२	कालावधीकरिता निव्वळ नफा कर आणि अपवादात्मक बाबीपूर्व	४,९६०.५१	२,५८९.३९	१,९७१.८२	७,५४९.९०	२,९४२.४०	७,४०८.३८
३	करपूर्व कालावधीकरिता निव्वळ नफा अपवादात्मक बाबीपश्चात	४,९६०.५१	२,५८९.३९	१,९७१.८२	७,५४९.९०	२,९४२.४०	७,४०८.३८
४	कालावधीकरिता निव्वळ नफा कर आणि अपवादात्मक बाबीपश्चात	३,६५५.९२	१,८७९.३१	१,४२३.३६	५,५३५.२३	२,१४०.०५	५,५५२.७०
५	कालावधीकरिता एकूण सर्वसमावेशक उत्पन्न (कालावधीकरिता नफा (करपश्चात) आणि इतर सर्वसमावेशक उत्पन्न (करपश्चात) समाविष्ट)	३,६५५.९२	१,८७९.३१	१,४२३.३६	५,५३५.२३	२,१४०.०५	५,५५२.७०
६	समभाग भांडवल	२,६४६.६२	२,६४६.६२	२,५८६.४१	२,६४६.६२	२,५८६.४१	२,६४६.६२
७	राखीव (पुनर्मुल्यांकीत राखीव वगळून) मागील वर्षाच्या लेखापरिक्षित ताळेबंदात दर्शविल्यानुसार	०.००	०.००	०.००	०.००	०.००	४२,०८०.७३
८	प्रति भाग प्राप्ती (प्रत्येकी २/- दर्शनी मूल्य च्या) (अखंडित आणि खंडित परिचालनाकरिता)						
	१. मूलभूत	२.७६	१.४२	१.१०	४.१८	१.६५	४.२८
	२. सौम्यिकृत	२.७६	१.४२	१.१०	४.१८	१.६५	४.२८

टिपा:
१. वरील निकालांचे लेखापरीक्षण समितीने पुनरावलोकन केले असून संचालक मंडळाने २८ ऑक्टोबर २०२६ रोजी झालेल्या बैठकीत त्यांना मंजुरी दिली आहे. सदर निकालांचे वैधानिक लेखापरीक्षकांकडून मर्यादित पुनरावलोकनही करण्यात आले असून, त्या अहवालाचा ३० सप्टेंबर २०२६ रोजी संपलेल्या तिमाही आणि अर्धवर्षासाठीच्या वरील ''निकाल आणि टिपा'' यांवर कोणताही परिणाम झालेला नाही. वैधानिक लेखापरीक्षकांनी वरील निकालांवर कोणत्याही फेरबदलाशिवाय मत व्यक्त करणारा अहवाल जारी केला आहे.
२. अपवादात्मक बाबी :- या तिमाहीत कोणत्याही अपवादात्मक बाबी नाहीत.
३. कंपनीने आपल्या लिक्विड कूलिंग एसएफएन स्किड असेंब्लीजची उत्पादन क्षमता वार्षिक ९,००० नगांवरून वार्षिक १२,००० नगांपर्यंत वाढविली आहे.
४. कंपनीने एसएस होज अँड ब्रेडिंग विभागातील उत्पादन क्षमता वाढविण्याचे काम यशस्वीरीत्या पूर्ण केले असून, ती वार्षिक २० दशलक्ष मीटरपर्यंत वाढविली आहे.
५. कंपनीने मालमत्ता, संयंत्र आणि उपकरणांसाठीच्या घसारा पद्धतीचे पुनर्मूल्यांकन केले आहे आणि या मालमत्तांमधून भविष्यातील आर्थिक लाभ ज्या पद्धतीने प्राप्त होण्याची अपेक्षा आहे, त्या पद्धतीच्या मूल्यांकनाच्या आधारे, तांत्रिक मूल्यांकनानुसार १ एप्रिल २०२६ पासून घसारा पद्धत लिखित अवमूल्यित मूल्य (डब्ल्यूडीव्ही) पद्धतीवरून सरळ रेषा पद्धतीमध्ये (एसएलएम) बदलली आहे. इंड एएस १६ आणि इंड एएस ८ नुसार, या बदलाची नोंद लेखांकन अंदाजातील बदल म्हणून भविष्यातील कालावधीसाठी करण्यात आली आहे.
या बदलामुळे, आर्थिक वर्ष २७ च्या दुसऱ्या तिमाहीतील आणि पहिल्या अर्धवर्षातील घसारा खर्च अनुक्रमे रु ८४१.२५ लाख आणि रु ८४१.२५ लाखांनी कमी झाला आहे. परिणामी, करपूर्व नफ्यात (पीबीटी) अनुक्रमे रु ८४१.२५ लाख आणि रु ८४१.२५ लाखांची आणि करपश्चात नफ्यात (पीएटी) अनुक्रमे रु ८२३.४८ लाख आणि रु ८२३.४८ लाखांची वाढ झाली आहे. डब्ल्यूडीव्ही पद्धत सुरू ठेवली असती, तर आर्थिक वर्ष २७ च्या दुसऱ्या तिमाहीतील आणि पहिल्या अर्धवर्षातील घसारा खर्च अनुक्रमे रु ८८६.०१ लाख आणि रु १,६७०.४२ लाख झाला असता, परिणामी करपूर्व नफ्यात (पीबीटी) अनुक्रमे रु ८४१.२५ लाख आणि रु ८४१.२५ लाखांची आणि करपश्चात नफ्यात (पीएटी) अनुक्रमे रु ८२३.४८ लाख आणि रु ८२३.४८ लाखांची घट झाली असती.
६. ३० सप्टेंबर २०२६ रोजी संपलेल्या तिमाही आणि अर्धवर्षासाठीचे स्वतंत्र वित्तीय निकाल खाली सारांशरूपात दिले आहेत आणि तपशीलवार वित्तीय निकाल कंपनीच्या www.aeroflexindia.com या संकेतस्थळावर उपलब्ध आहेत. तसेच ते बीएसई लिमिटेड (www.bseindia.com) आणि नॅशनल स्टॉक एक्स्चेंज ऑफ इंडिया लिमिटेड (www.nseindia.com) यांच्याकडे सादर करण्यात आले आहेत, जेथे कंपनीचे समभाग सूचीबद्ध आहेत.

३० सप्टेंबर, २०२६ रोजी संपलेली तिमाही आणि अर्ध वर्षासाठी अलेखापरिक्षित अलिप्त वित्तीय निष्कर्षांचा उतारा

अ. क्र.	तपशील	संपलेली तिमाही			संपलेले अर्ध वर्ष		संपलेले वर्ष
		३०.०९.२०२६	३०.०६.२०२६	३०.०९.२०२५	३०.०९.२०२६	३०.०९.२०२५	३१.०३.२०२६
		अलेखापरिक्षित	अलेखापरिक्षित	अलेखापरिक्षित	अलेखापरिक्षित	अलेखापरिक्षित	लेखापरिक्षित
१	प्रवर्तनातून एकूण उत्पन्न	२०,२०६.१०	१३,९०१.१३	१०,१७५.६३	३४,१०७.२२	१८,०९४.२७	४१,२४७.२०
२	करपूर्व नफा/(तोटा)	४,९१४.१९	२,६१५.९७	१,११७.९०	७,५३०.१६	२,९३८.४६	७,३९७.६७
३	करपश्चात कालावधीसाठी नफा/(तोटा)	३,६५०.४२	१,९०५.८९	१,३६५.०६	५,५५६.३०	२,१२७.३५	५,५२८.२२
४	इतर सर्वसमावेशक उत्पन्न						
५	कालावधीकरिता एकूण सर्वसमावेशक उत्पन्न	३,६५०.४२	१,९०५.८९	१,३६५.०६	५,५५६.३०	२,१२७.३५	५,५२८.२२

७. कंपनी एकाच उत्पादनात काम करते म्हणून विभागवार अहवाल लागू नाही.
८. मागील कालावधीकरिता आकडेवारी ही चालू कालावधीच्या आकडेवारीला अनुरूप होण्यासाठी पुनर्गठित/पुनर्वर्गीकृत करण्यात आली आहे.
९. हे विवरण सेबी (लिस्टिंग ऑब्लिगेशन्स अँण्ड डिस्क्लोजर रिक्वायरमेंटस्) रेग्यूलेशन्स, २०२५ च्या रेग्यूलेशन ३३ ला अनुसरून आहे.

संचालक मंडळाच्या आदेशद्वारे
एअरोफ्लेक्स इंडस्ट्रिज लिमिटेड साठी
श्री. असाद दाऊद
ठिकाण : मुंबई अध्यक्ष आणि व्यवस्थापकीय संचालक (डीआयएन:०२४९१५३९)
दिनांक : २८.१०.२०२६

जीआयसी हाऊसिंग फायनान्स लि.

कॉर्पोरेट कार्यालय / मुख्य कार्यालय : जीआयसीएचएफएल, नॅशनल इन्श्युरन्स बिल्डिंग, ६वा मजला, जे. टी. रोड, ॲस्टोरिया हॉटेल समोर, चर्चगेट, मुंबई, ४०० ०२०, दूर.: (०२२) ४३०४१९००/ २२८५ १७६५ / ६६ /६७, ईमेल: Corporate@Gichf.com, वेबसाईट: www.gichfindia.com
• नवी मुंबई शाखा: कार्यालय क्र. ए-३०१ बीएसईएल टेक पार्क सेक्टर-३०ए, वाशी रेल्वे स्टेशनच्या समोर, इनऑर्बिट मॉलच्या जवळ, वाशी, नवी मुंबई - ४००७०३ ईमेल: navimum@gichf.com, दूर.: ०२२-२७८३२९०८/१३५९/१३६७/२८१०/२७८३२८३२
• पनवेल शाखा : नील वर्धमान सीएचएस, शॉप क्र. ६, प्लॉट क्र. ४६, सेक्टर क्र. ५, डी-मार्टच्या जवळ, नवीन पनवेल पूर्व, पनवेल, महाराष्ट्र ४१०२०६. दूरध्वनी : ०२२-२७४५०८५३/२७४५५८१५ शाखेचा मेल आयडी:- panvel@gichfindia.com
• कल्याण शाखा कार्यालय : महालक्ष्मी नगर, नेरे शाखा, पनवेल माथेरान रोड, नेरे, नवीन पनवेल - ४१०२०६. ईमेल: www.gichfindia.com

मागणी सूचना

(सिक्युरिटायझेशन अँण्ड रिकन्स्ट्रक्शन ऑफ फायनान्शियल ॲसेटस् अँण्ड एन्फोर्समेंट ऑफ सिक्युरिटी इंटरेस्ट ॲक्ट, २००२ च्या कलम १३(२) अनुसार)

जीआयसी हाऊसिंग फायनान्स लि. (जीआयसीएचएफएल) ने **जीआयसीएचएफएल** च्या नावे समतुल्य गहाण निर्माण करून निवासी परिसरांची खरेदी करण्यासाठी खालील कर्जदारांना गृहकर्ज मंजूर केलेले आहे. कर्जाचा परतावा अनियमित झाला आणि खाते नॅशनल हाऊसिंग बँकेचे निर्देश आणि मार्गदर्शक तत्वानुसार नॉन परफॉर्मिंग ॲसेट म्हणून शेवटी वर्गीकृत करण्यात आले.
जीआयसीएचएफएलने त्यामुळे सरफैसी ॲक्ट, २००२ च्या कलम १३(२) अंतर्गत तिच्या हक्काची मदत घेतली आणि सदर मागणी सूचनेच्या तारखेपासून ६० दिवसांत त्यातील नमूद संपूर्ण थकबाकी अदा करण्यासाठी कर्जदारांना बोलाविणे केले.
कर्जदारांना सदर सूचना तारखेपासून ६० दिवसांत सदर एकूण थकबाकी अधिक तारखेपर्यंत उपार्जित प्रभार आणि व्याज अदा करण्यासाठी याद्वारे पुन्हा एकदा ह्या प्रकाशनाद्वारे बोलाविण्यात येत आहे. कसूर केल्यास **जीआयसीएचएफएल** सदर मिळकती(तीं)चा **कब्जा घेण्यासाठी** सर्व किंवा कोणत्याही कायदेशीर हक्काचा वापर करेल आणि ती निकाली काढेल आणि मोबदला थकबाकी रकमेकरिता समायोजित करेल. कर्जदारांना मिळकत(ती)च्या मालकीवर अन्यसंक्रमण किंवा त्रयस्थ पक्षकाराचा हितसंबंध निर्माण करण्यापासूनसुध्दा प्रतिबंध करण्यात येत आहे.

अ. क्र.	कर्ज फाईल क्र./ कर्जदार / सह-कर्जदार /हमीदार यांचे नाव/ शाखा	गहाण ठेवलेल्या मिळकतीचा पत्ता	मागणी सूचनेप्रमाणे एकूण थकबाकी देय (रक्कम रु. मध्ये)	मागणी सूचना जारी केल्याची तारीख
१	**सोनाली संतोष नागमोडे, संतोष किसन नागमोडे, एमएच०४९०६१०००३१८१ / नेरे पनवेल**	गट क्र.: २३३/१ २३४ २३८/१, इमारतीचे नाव: इकॉनॉमी-महालक्ष्मी नगर (ऑर्किड), घर क्र.: १०२, मजला क्र.: १ला मजला, प्लॉट क्र.: इमारत क्र. ११, रस्त्याचे नाव: एन.ए., स्ट्रीट क्र.: एन.ए., सेक्टर वॉर्ड क्र.: ०३, लँडमार्क: महालक्ष्मी नगर, गाव: नेरे, ठिकाण: नेरे, तालुका: पनवेल, राज्य: महाराष्ट्र, पिन कोड: ४१०२०६, पोलीस ठाणे: नेरे, उत्तरेला: अंतर्गत रस्ता, दक्षिणेला: इमारत क्र. १२, पूर्वेला: रस्ता, पश्चिमेला: इमारत क्र. १०.	१४-१०-२०२६	२५,८९,७५४/-
२	**गणेश मारुती भंडारी, सुनिता गणेश भंडारी, एमएच०४९०६१०००२८४८ / नेरे पनवेल**	गट क्र.: प्लॉट क्र. २६६, इमारतीचे नाव: व्ही निवास, घर क्र.: १०१, मजला क्र.: १ ला मजला, प्लॉट क्र.: २६६, रस्त्याचे नाव: पुष्पक नगर, स्ट्रीट क्र.: एन.ए., सेक्टर वॉर्ड क्र.: आर-३, लँडमार्क: सेक्टर आर-३ च्या जवळ, गाव: वडघर, ठिकाण: पनवेल शहर, तालुका: पनवेल, राज्य: महाराष्ट्र, पिन कोड: ४१०२०६, पोलीस ठाणे: पनवेल, उत्तरेला: प्लॉट क्र. २६५, दक्षिणेला: प्लॉट क्र. २६५, पूर्वेला: मोकळा प्लॉट, पश्चिमेला: रस्ता.	१९-१०-२०२६	२६,९१,१२४/-
३	**श्री. अविनाश कुंडलिक खरजे, एमएच०१७०६१०००७३६८ / पनवेल**	गट क्र.: ४१ एच. क्र.-१८ ए, इमारतीचे नाव: साई पूजा अपार्टमेंट, घर क्र.: ४०४-ए विंग, मजला क्र.: ४ था, प्लॉट क्र.: एन.ए., रस्त्याचे नाव: एन.ए., सेक्टर वॉर्ड क्र.: एन.ए., लँडमार्क: नेरे पोलीस ठाणे, गाव: कळंबोली, ठिकाण: कळंबोली, तालुका: पनवेल, राज्य: महाराष्ट्र, पिन कोड: ४१०२१८, पोलीस ठाणे: कळंबोली, उत्तरेला: चाळ, दक्षिणेला: बी विंग, पूर्वेला: रस्ता, पश्चिमेला: चाळ.	२०-०७-२०२६	४,३५,८३४/-
४	**बसवराज सिद्प्पा अहिरावडगी, एमएच००४०६००११६२०१ / नवी मुंबई**	इमारतीचे नाव: अमर निकेतन, घर क्र.: ४०३-४०४, मजला क्र.: ४ था, प्लॉट क्र.: १३७, सेक्टर वॉर्ड क्र.: १ई, लँडमार्क: सेक्टर क्र. १ई, गाव: कळंबोली, ठिकाण: कळंबोली नोड, तालुका: नवी मुंबई, राज्य: महाराष्ट्र, पिन कोड: ४१०२१८, पोलीस ठाणे: कळंबोली, फोन क्र.: ९३२१७२६३९६.	०८-१०-२०२६	२,९३,११४/-
५	**बसवराज बिद्प्पा अहिरावडगी, एमएच००४०६१०००४५०५ / नवी मुंबई**	इमारतीचे नाव: अमर निकेतन सीएचएस लि., फ्लॅट क्र - ४०३/४०४, मजला क्र.: ४ था मजला, फ्लॅट क्र.: प्लॉट क्र - १३७, रस्त्याचे नाव: कळंबोली, सेक्टर वॉर्ड क्र.: सेक्टर क्र. १ई, लँडमार्क: कळंबोली पोलीस स्टेशनच्या जवळ, गाव: कळंबोली, ठिकाण: कळंबोली नोड, तालुका: नवी मुंबई, राज्य: महाराष्ट्र, पिन कोड: ४१०२१८, पोलीस ठाणे: कळंबोली, उत्तरेला: ११.०० मी. रुंद रस्ता, दक्षिणेला: ११.०० मी. रुंद रस्ता, पूर्वेला: प्लॉट क्र- १३८, पश्चिमेला: प्लॉट क्र - १३८.	०८-१०-२०२६	६,५६,७७७ /-
६	**श्री. मारुती व्ही. कारे, रुक्मिणी विष्णू कारे, एमएच००४०६१०००६५७६ / नवी मुंबई**	गट क्र.: स. क्र. १३२/२/१३८/२, इमारतीचे नाव: हावरे-कारेकर्स निसर्ग सीएचएस लि., घर क्र.: ०४, इमारत क्र. - १८, मजला क्र.: तळ मजला, फ्लॅट क्र.: स. क्र. १३२/२/१३८/२, रस्त्याचे नाव: पाले बुद्रुक, सेक्टर वॉर्ड क्र.: स. क्र. १३२/२/१३८/२, लँडमार्क: हावरे निसर्ग, गाव: पाले बुद्रुक, ठिकाण: पनवेल शहर, तालुका: पनवेल, राज्य: महाराष्ट्र, पिन कोड: ४१०२०६, पोलीस ठाणे: पनवेल, उत्तरेला: इमारत क्र. १९, दक्षिणेला: कंपाऊंड, पूर्वेला: इमारत क्र. ११, पश्चिमेला: इमारत क्र. ०७.	०८-१०-२०२६	८,६७,०२२ /-
७	**मनीष कुमार झा, एमएच०४९०१०००१३८६ / नेरे पनवेल**	इमारतीचे नाव: इमारत क्र. ०४-टाईप-बी-फेज-I, घर क्र.: १०१, मजला क्र.: १ ला, प्लॉट क्र.: विंग-ए, रस्त्याचे नाव: महालक्ष्मी सिटी, लँडमार्क: विहिघर गावाच्या जवळ, गाव: विहिघर, ठिकाण: कोपरोली, तालुका: पनवेल, राज्य: महाराष्ट्र, पिन कोड: ४१०२०६, पोलीस स्टेशन: तालुका पोलीस स्टेशन पनवेल.	१४-१०-२०२६	७,९८,२८० /-
८	**अविनाश अनंत कदम, अंजली अनंत कदम, एमएच०१७०६१०००७७२९ / पनवेल**	गट क्र.: १६१/५, इमारतीचे नाव: पुष्प संकूल सीएचएस लि., घर क्र.: ०६, मजला क्र.: १ला मजला, प्लॉट क्र.: एन.ए., रस्त्याचे नाव: एन.ए., स्ट्रीट क्र.: एन.ए., सेक्टर वॉर्ड क्र.: एन.ए., लँड मार्क: चर्चजवळ, गाव: रीस, ठिकाण: खालापूर, तालुका: खालापूर, राज्य: महाराष्ट्र, पिन कोड: ४१०२०२, पोलीस स्टेशन: खालापूर, उत्तरेला: मोकळी जागा, दक्षिणेला: पारिजात इमारत, पूर्वेला: मोकळी जागा, पश्चिमेला: पायवाट.	१७-१०-२०२६	१०,९२,५६५ /-
९	**प्रभाकर मधुकर घोलप, शिल्पा प्रभाकर घोलप, एमएच०१७०६१०००६३२५ / पनवेल**	गट क्र.: ५४/२/५७/२, इमारतीचे नाव: बालाजी कॉम्प्लेक्स, घर क्र.: सी-४०२, मजला क्र.: ४ था, प्लॉट क्र.: ११/१२ आणि १३, लँड मार्क: मोरज इमारतीच्या जवळ, गाव: चिंचवली शेखीन, ठिकाण: खालापूर, तालुका: खालापूर, राज्य: महाराष्ट्र, पिन कोड: ४१०२०२, पोलीस स्टेशन: खालापूर, उत्तरेला: प्लॉट क्र. १४/१५, दक्षिणेला: बी विंग, पूर्वेला: मोकळी जागा, पश्चिमेला: रस्ता, एस.	१७-१०-२०२६	१७,६१,८९३ /-
१०	**प्रवीण तुळशीदास कांबळे, प्रज्ञा प्रवीण कांबळे, एमएच०४९०१०००१८४४ / नेरे पनवेल**	गट क्र.: स. क्र. २७/४, इमारतीचे नाव: महालक्ष्मी अंगण-II-सी-विंग-इमारत, घर क्र.: १०१, मजला क्र.: १ला मजला, प्लॉट क्र.: -, रस्त्याचे नाव: महालक्ष्मी अंगण-II, रस्ता क्र.: -, लँड मार्क: चिंचवली, गाव: चिंचवली-पनवेल, ठिकाण: पनवेल, तालुका: पनवेल, राज्य: महाराष्ट्र, पिन कोड: ४१०२०६, पोलीस ठाणे: पनवेल, उत्तरेला: अंतर्गत रस्ता, दक्षिणेला: मोकळी जागा, पूर्वेला: बी-विंग, पश्चिमेला: इमारत क्र. २.	१७-१०-२०२६	११,३३,५७७ /-
११	**प्रवीण तुळशीदास कांबळे, प्रज्ञा प्रवीण कांबळे, एमएच०४९०१०००२५७० / नेरे पनवेल**	गट क्र.: २७/४, इमारतीचे नाव: इमारत क्र. ०१, घर क्र.: सी/१०१, मजला क्र.: १ ला, प्लॉट क्र.: २७/४, रस्त्याचे नाव: चिंचवली, सेक्टर वॉर्ड क्र.: महालक्ष्मी अंगण-II, लँड मार्क: चिंचवली गावाच्या जवळ, गाव: चिंचवली, ठिकाण: चिंचवली, तालुका: पनवेल, राज्य: महाराष्ट्र, पिन कोड: ४१०२०६, पोलीस स्टेशन: पनवेल, उत्तरेला: अंतर्गत रस्ता, दक्षिणेला: मोकळी जागा, पूर्वेला: बी विंग, पश्चिमेला: इमारत क्र. ०२.	१७-१०-२०२६	३,४६,३५९
१२	**महेंद्र मधुकर पवार, एमएच०१७०६१०००५२६६ / पनवेल**	गट क्र.: प्लॉट क्र. ०१ आणि १ए, इमारतीचे नाव: यश राज कॉम्प्लेक्स, घर क्र.: ४०४/ बी-विंग, मजला क्र.: ४ था मजला, प्लॉट क्र.: ०१/१ए, सेक्टर वॉर्ड क्र.: १६, लँड मार्क: गोकुळ डेअरी, गाव: कामोठे, ठिकाण: कामोठे, तालुका: नवी मुंबई, राज्य: महाराष्ट्र, पिन कोड: ४१०२०९, पोलीस ठाणे: कामोठे, उत्तरेला: प्लॉट क्र. ०९, दक्षिणेला: २०.० मी. रुंद रस्ता, पूर्वेला: प्लॉट क्र. ०९, पश्चिमेला: प्लॉट क्र. ०२.	१९-१०-२०२६	९,२५,८१९ /-

ही सूचना कर्जदारांच्या शेवटच्या ज्ञात पत्त्याच्या बाह्य दरवाजावर तसेच गहाण मिळकती(तीं) वर देखील चिकटवली जात आहे.

जीआयसी हाऊसिंग फायनान्स लि.साठी
सही/-
दिनांक: २९.१०.२०२६ प्राधिकृत अधिकारी
ठिकाण: नवी मुंबई/ पनवेल / नेरे पनवेल

कागदपत्र हरविले बाबत

माझे अशिल **व्हिडॉल कॉर्पोरेशन लि. (पूर्वीचे नाव (टाइड वॉटर ऑइल कं. (इंडिया) लि.)** हे ट्रान्सीट गोडाऊन क्र-२३, सेक्टर- के डब्ल्यू सी, कळंबोली, ता. पनवेल, जि. रायगड, - ४१०२१८ या मालमत्तेचे मालक आहेत.
खालील मूळ कागदपत्रे हरविली आहेत:
(१) सिडको लि. द्वारे टाइड वॉटर ऑइल कं. (इंडिया) लि. ला जारी केलेले वाटप पत्र
(२) सिडको लि. द्वारे टाइड वॉटर ऑइल कं. (इंडिया) लि. ला जारी केलेले ताबा पत्र,
(३) सिडको लि. आणि टाइड वॉटर ऑइल कं. (इंडिया) लि. यांच्यामध्ये झालेले दिनांक २१ एप्रिल १९९३ चे अग्रीमेंट टू सेल ही कागदपत्रे दि. ०८/०९/२०२६ रोजी हरविली आहेत.माझ्या अशिलांनी या कागदपत्रांबाबत विक्रोळी पोलीस ठाण्यात दि. ०१/१०/२०२६ रोजी हरविल्याची तक्रार क्र. **१४२१०१/२०२६** नोंदविली आहे. जर कोणाला ही कागदपत्रे सापडली, तर कृपया या जाहीर सूचनेच्या प्रकाशनापासून **१४ दिवसांच्या** आत खालील पत्त्यावर आणि दूरध्वनी क्रमांकावर संपर्क साधावा.

अँड. अशिष राजाराम इंगळे
के.एल.५/८/५, सेक्टर.३ई, कळंबोली,
नवी मुंबई. ४१०२१८.
मो. नं. ९९६७२८३२७३
दि.२९/१०/२०२६ ठिकाण - नवी मुंबई

जाहीर सूचना

सर्व जनतेस या सूचनेद्वारे असे कळविण्यात येते की, प्रस्तावित निवासी विकास बांधकाम सर्वे क्रमांक. ८२७/बी/ए/१ (भाग), मालाड (पूर्व), तालुका-बोरीवली, जनरल अरुण कुमार वैद्य मार्ग, कडकपाडा, दिंडोशी, मुंबई - ४०० ०९७ महाराष्ट्र यांना पर्यावरण आणि हवामान बदल विभाग, मंत्रालय, महाराष्ट्र शासनाकडून पर्यावरण मंजुरी ओळख क्रमांक: ईसी२६बी३८१२ एमएच ५९२७४०२एन आणि फाइल क्रमांक: एसआयए/एमएच/ इन्फ्रा२/ ५९०२५७/ २०२६, दिनांक: २६/१०/२०२६. द्वारे पर्यावरणीय मंजुरी देण्यात आली आहे. पर्यावरण मंजुरी पत्रांच्या प्रती 'महाराष्ट्र प्रदूषण नियंत्रण मंडळ', महाराष्ट्र शासन यांच्याकडे उपलब्ध आहेत आणि http://parivesh.nic.in या संकेतस्थळावर देखील पाहता येतील.

सही/-
मे. ओमनी स्कायलाइन्स एलएलपी,
३ रा मजला, सरस्वती दर्शन,
न्यू एरा सिनेमा समोर,,
एस. व्ही. रोड, मालाड (पश्चिम),
मुंबई - ४०००६४, महाराष्ट्र

कब्जा सूचना

ज्याअर्थी, **जना स्मॉल फायनान्स बँक लिमिटेड** चे प्राधिकृत अधिकारी सिक्युरिटायझेशन अँण्ड रिकन्स्ट्रक्शन ऑफ फायनान्शिअल असेटस् अँण्ड एन्फोर्समेंट ऑफ सिक्युरिटी इंटरेस्ट ॲक्ट २००२ अन्वये आणि सिक्युरिटी इंटरेस्ट (एन्फोर्समेंट) रूल्स २००२ चे नियम ३ सहवाचता कलम १३(१२) अन्वये त्यांना मिळालेल्या अधिकारांच्या आधारे कर्जदार/सह-कर्जदारांना त्यांच्या नावासमोरील रकमेसह सदर सूचनेमध्ये नमूद अशा लागू दराने त्यावरील व्याजासह भरणाच्या आणि/किंवा वसुलीच्या दिनांकापर्यंत पुढील व्याज लागू असलेले अनुषंगिक खर्च, परिव्यय, प्रभार इ. सदर सूचनेच्या प्राप्ती पासून **६० दिवसांत** चुकती करण्यासाठी **मागणी सूचना** जारी केली आहे.

अ. क्र.	कर्ज क्र.	कर्जदार/ सह-कर्जदार/ हमीदार/गहाणदार	रोजी प्रमाणे १३(२) सूचना दिनांक/ थकीत देय (रु.)	दिनांक/वेळ आणि कब्जा प्रकार
१	४५६८९४२०००३९६२ आणि ४५६८९४३०००१२८१	१) अन्सार मोहम्मद अमीर पठाण (कर्जदार), २) अफसाना अन्सार पठाण (सह-कर्जदार)	१७/०८/२०२६ रु. १४,७६,३८६.२७ (रुपये चौदा लाख शहात्तर हजार तीनशे शाऐंशी आणि सत्तावीस पैसे मात्र) ११/०८/२०२६ रोजीस	दिनांक : २७-१०-२०२६ वेळ : दु. ०२:१० वा. सांकेतिक कब्जा
	मिळकतीचे वर्णन : फ्लॅट क्र. ०९, दुसरा मजला, ''संपतराव देशमुख कॉम्प्लेक्स'', दिंडोरी पोलीस स्टेशन समोर, सापुतारा-नाशिक रोड, गाव दिंडोरी, तालुका आणि जिल्हा नाशिक-४२२२०३. बांधकाम क्षेत्र मोजमापित ५४.९३०० चौ. मीटर येथे स्थित असलेल्या स्थावर मिळकतीचे ते सर्व भाग आणि विभाग आणि **सीमाबद्धतेप्रमाणे:- पूर्वेस:** बाजूचे मार्जिन, **दक्षिणेस:** फ्लॅट क्र. १०, **पश्चिमेस:** जिना आणि फ्लॅट क्र. ११, **उत्तरेस:** फ्लॅट क्र. १६.		

ज्याअर्थी यामधील वरील नमूद कर्जदार/सह-कर्जदार/हमीदार/गहाणदारांनी थकीत रकमेची परतफेड करण्यास कसूर केली असल्याने वरील नमूद कर्जदारांना आणि जनतेला याद्वारे सूचना देण्यात येते की, **जना स्मॉल फायनान्स बँक लिमिटेड** चे प्राधिकृत अधिकाऱ्यानी वरील नमूद दिनांकारोजी सदर नियमांच्या नियम ८ सहवाचता सदर ॲक्टच्या कलम १३(४) अन्वये त्यांना मिळालेल्या अधिकारांचा वापर करून वरील नमूद मिळकत/तारण मत्तेचा **सांकेतिक कब्जा** घेतला. विशेषकरून वरील नमूद कर्जदार/सह-कर्जदार/हमीदार/ गहाणदारांना आणि सर्वसामान्य जनतेला याद्वारे इशारा देण्यात येते की, उपरोक्त मिळकत/तारण मत्तेसह कोणताही व्यवहार करू नये आणि सदर मिळकत/तारणमत्तेसह कोणताही व्यवहार केल्यास हा **जना स्मॉल फायनान्स बँक लिमिटेड** च्या भाराच्या अधीन राहील.

ठिकाण : ठाणे / **दिनांक : २७.१०.२०२६**
सही/- प्राधिकृत अधिकारी
जना स्मॉल फायनान्स बँक लिमिटेड करिता

जना स्मॉल फायनान्स बँक (शेड्युल्ड कमर्शियल बँक)

नोंदणीकृत कार्यालय : दि फेअरवे, तळ आणि पहिला मजला, सर्व्हे क्र. १०/१, ११/२ आणि १२/२बी, डोमलूर लगत, कोरामंगला इनर रिंग रोड, ईजीएल बिझनेस पार्कच्या पुढे, चल्लाघट्टा, बंगळुरू-५६००७१. **शाखा कार्यालय:** शॉप क्र. ४ आणि ५, तळमजला, इंडियाबुल्स मिंट, ग्लॅडिस अल्वारेस रोड, हिरानंदानी मेडोज्, पोखरण रोड, ठाणे पश्चिम - ४००६१०.

ताबा सूचना
(स्थावर मालमत्तेसाठी)

ज्या अर्थी,

सम्मान कॅपिटल लिमिटेड चे (यापूर्वी **इंडियाबुल्स हाऊसिंग फायनान्स लिमिटेड** म्हणून ओळखले जात होते **(आईएचएफएल))** यांनी सिक्युरिटी इंटरेस्ट (एन्फोर्समेंट) नियम, 2002 (''सदर नियम'') मधील नियम 3 सोबत वाचले असता सिक्युरिटायझेशन आणि रिकन्स्ट्रक्शन फायनान्शियल ॲसेटस आणि एन्फोर्समेंट ऑफ सिक्युरिटी इंटरेस्ट कायदा, 2002 (2002 मधील 54) (''सदर नियम'') आणि सदर कायद्यातील कलम 13 (12) अंतर्गत देण्यात आलेल्या अधिकारांचा वापर करून दिनांक **05.05.2021** रोजी कर्जदार, जामीनदार आणि गहाणवटदार **पोरस थापर ऊर्फ पोरस विनय थापर प्रोप्राइटर 'थापर हॉटेल्स' आणि विनय कुमार थापर** यांना **कर्ज खाते क्र. HLAPLPM00306225** च्या संदर्भात नोटीस जारी केली असून त्याद्वारे सदर नोटीसमध्ये नमूद करण्यात आलेल्या सदर सुविधेच्या संदर्भातील **दिनांक 30.03.2021** रोजी रू. **6,31,89,191.81 (रूपये सहा कोटी एकतीस लाख एकोणनव्वद हजार एकशे एक्याण्णव आणि एक्याऐंशी पैसे फक्त)** आणि त्यावरील अधिक व्याज आणि **दिनांक 31.03.2021** पासून देय/वसुली होईपर्यंतचे, त्यावरील दंडात्मक व्याजाच्या रकमेची, सदर सूचना प्राप्त झाल्यापासून 60 दिवसांच्या आत परतफेड करण्यास सांगण्यात आले आहे.

आणि जसे की त्यानंतर, कर्

PUBLIC NOTICE

On behalf of my client, I am investigating the title of Subodh Bikrampal Mehra, Komal Subodh Mehra and Mansi Kapoor, owners in respect of Flat No.21 on 4th floor adm. 1425 sq. ft. Carpet area in Bay View Co-Operative Housing Society Limited at 15A, Ridge Road, Malabar Hill, Mumbai - 400 006 on land bearing C. S. No. 318 of Malabar and Cumballa Hill Division.

Any person having any claims in respect of the above referred Flat or any part thereof by way of sale, exchange, mortgage, charge, gift, maintenance, inheritance, possession, lease, tenancy, lien, license, hypothecation, transfer of title or beneficial interest under any trust, right of prescription or pre-emption or under any agreement or other disposition or under any decree, order or award or otherwise claiming howsoever are hereby requested to make the same known in writing together with supporting documents to the undersigned at his office at 2/20, Kesar Building, 201/211, Princess St., Mumbai - 400 002 within a period of 14 days (both days inclusive) hereof failing which the claims of such persons shall be deemed to have been waived and/or abandoned.

Sd/-
Rakesh G. Jain,
Advocate High Court,
2/20, Kesar Building,
201/211, Princess St., Mumbai - 400 002

Date: 31st October, 2026

PUBLIC NOTICE

NOTICE IS HEREBY GIVEN THAT One Mrs. Malini Vijaykumar Desai, owner of Premises being Flat No.201 on the second floor of the building known as Villa-Flaviana Co-operative Housing Society Ltd; situate at Plot No.804, Govindrao Patwardhan Marg, Opp. Portuguese Church, Dadar (West), Mumbai - 400 028 has lost and/or misplaced the Original Agreement of Sale dated 22nd December, 2006 duly registered with the sub- registrar of assurance at Mumbai-1 (Fort) under serial No.BBI1-13106-2006 on 30th December, 2006 made and executed between Mrs. Joyce Mckoy nee Joyce D'Souza through her constituted attorney Mrs. Lynn Fernandes therein referred to as "the Transferor" of the One Part and (1) Vijaykumar Chandrakant Desai, (2) Malini Vijaykumar Desai & (3) Vishal Vijaykumar Desai therein referred to as "the Transferees" of the Other Part.

Any person in possession of the Original of the aforesaid Agreement of Sale dated 22nd December, 2006 and/or any person/s having any claim in that regard and relating to the aforesaid Flat, is hereby required to make the same known in writing alongwith the documentary proof in respect thereof to the undersigned at her Office No.102, 1st floor, Hiramani Enclave, Tilak Mandir Road, Vile Parle (East), Mumbai 400057 within 14 (fourteen) days from the date hereof, otherwise any claim or interest of such person, if any, shall be deemed to have been waived to all intents and purpose.

Dated this 31st day of October, 2026

(Darshana Shah)
Advocate

मराठी मनाचा आवाज



www.navshakti.co.in

CFM ASSET RECONSTRUCTION PRIVATE LIMITED

REGISTERED OFFICE: "Block no. A/1003, West Gate, Near YMCA Club, Sur No. 835/1+3, S. G. Highway, Makarba, Ahmedabad-380051 Gujarat".
CORPORATE OFFICE: 1 st floor, Wakefield House, Sprott Road, Ballard Estate, Mumbai 400 001.
EMAIL: info@cfmarc.in;
CONTACT: 022-47831226.

CFM ARC thoughtful regeneration

CIN: U67100GJ2015PTC083994

APPENDIX- IV-A

[Under Rule 8 (6) R/w 9(1) of Security Interest (Enforcement) Rules 2002]

E-auction Sale Notice for the sale of immovable assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to rule 8(6)R/w 9(1) of the Security Interest Enforcement Rules, 2002.

Apna Sahakari Bank Limited (hereinafter referred to as the "Assignor"), the original lender, assigned the debt owed by M/s Sondurga Sales (hereinafter referred to as the "Borrower"), along with the underlying securities, in favour of **CFM Asset Reconstruction Pvt. Ltd.** (hereinafter referred to as "CFMARC"), acting in its capacity as Trustee of CFMARC Trust–1 Apna Bank, on 21.04.2018.

Notice is hereby given to the public in general and in particular to the Borrower/(s) /Mortgagor(s) and Guarantor/(s) that the below described immovable assets (Secured Asset) mortgaged/charged to CFM Asset Reconstruction Private Limited (the Secured Creditor), the **physical possession** of which has been taken by the Authorised Officer of the **CFM Asset Reconstruction Pvt Ltd on 28th day of July,2026,** will be sold on **"As is where is basis", "As is what is basis", and "Whatever there is basis", and "No recourse basis" on 08-12-2026** to recover the total outstanding dues of **Rs. 3,31,72,039.79 (Rupees Three Crore Thirty-One Lakhs Seventy-Two Thousand Thirty-Nine and Paise Seventy-Nine Only) as on 08.05.2019** together with further interest plus costs, charges and expenses etc. thereon due to the Secured Creditor from **M/ s Sondurga Sales (Borrower) through its prop. Mr. Rajesh Kanji Bhanushali (borrower), Mr Mohan Jethalal Nakhua (Guarantor), Mr Mukesh Hariaram Mav (Guarantor) and Mrs. Chandraben Poonamchand Shah (Mortgagor)**

DESCRIPTION OF SECURED ASSET:	Flat No.202, 2nd Floor Old area of 430 Sq Ft + 25% additional area allotted by Developer i.e. 107 Sq Ft total admeasuring to 537 Sq Ft carpet area equivalent to 642 Sq Ft built up area in the new building Kalpavruksha of Juhu Breeze Co-Op Housing society Ltd. Santacruz (W) Village Danda near Bandra in greater Mumbai situated at Piece or parcel of land admeasuring 927 Sq Yards i.e. 774.97 Sq M or thereabout being portion of plot No.5A and remaining portion being plot No.7A in TPS No. II Santacruz and **bounded on :** North by property of P Diwanji, South by property of Atmaram Gujanad Desai and other, East by compound walls of the vendors and by the property of the vendors and on West partly the property of M Kaji, partly by 30 feet Road and partly by property of Mrs. Dhurandhar.
SECURED DEBT:	**Rs. 8,53,85,451.92** (Rupees Eight Crore Fifty-Three Lakh Eighty-Five Thousand Four Hundred Fifty-One and Paise Ninety-Two Only) as on 30.10.2026 together with further interest plus costs, charges and expenses etc. thereon due to the Secured Creditor.
RESERVE PRICE (RP):	**Rs 2,31,00,000/- (Rupees Two Crore Thirty-One Lakhs Only)**
EMD (10%) :	**Rs. 23,10,000/- (Rupees Twenty-Three lakhs Ten Thousand Only)**
INSPECTION DATE & TIME	**26th November 2026 between 2:00 pm to 5:00 pm**
LAST DATE AND TIME FOR BID SUBMISSION:	**7th December,2026 upto 5:00 pm**
DATE, TIME and PLACE For E-AUCTION	**E-Auction/Bidding through website (https://www.bankeauctions.com) Date: - 08.12.2026 - Time: 11.00 AM to 01.00 PM**
CONTACT:	**Mr. Tejas Joshi - 022-47831226**

Encumbrances if any:
For detailed terms & conditions of the sale, please refer to the link provided on Secured Creditors website i.e. **https://www.cfmarc.in** for detailed terms & conditions of e-auction/sale of respective properties and other details before submitting their bids for taking part in the e-auction. Bidders may also visit the website **https://www.bankeauctions.com** or contact service provider M/s. C1 India Private Limited. Bidder Support Nos.: 0124-4302020/21/22, +91 7291981124 / 1125 / 1126; email: **gujarat@c1india.com/ Maharashtra maharashtra@c1india.com / support@bankeauctions.com, Mr. Bhavik Pandya, Contact No. +91 9974887668.**

Please note that the redemption of debt notice u/s.13(8) has been duly served and published on 03.09.2026 in Englis and Marathi Newspaper viz., The Free Press Journal and Navshakti. This notice of 30 days is being given to all of you in compliance of Rule 8(6) R/w 9(1) of Security Interest (enforcement) Rules Under the SARFAESI Act 2002, informing all the Borrowers, all the Guarantors and all the Mortgagors about holding of auction/sale of the aforementioned Secured Property/ties / Secured Assets at the aforementioned date and time. If so desired by them, by paying the outstanding dues as mentioned herein above along with further interest, other costs and expenses thereon due and payable prior to the scheduled auction. In case of default in payment, any or all of the Secured Properties/Secured Assets shall at the discretion of the Authorized Officer/Secured Creditor be sold through any of the modes as prescribed under Rule 8(5) of Security Interest (Enforcement) Rule, 2002.

Date: 31.10.2026
Place: MUMBAI

Sd/- Authorised Officer
CFM Asset Reconstruction Pvt. Ltd.
[Acting as trustee for CFMARC Trust -1 Apna Bank)

Adv. Anant B. Shinde & Co.

PUBLIC NOTICE

IN THE COURT OF CIVIL JUDGE (SENIOR DIVISION), AT THANE

SPECIAL CIVIL SUIT NO. 66 OF 2025

BANK OF INDIA, a Bank, a body Corporate Constituted under the]
Banking Companies (Acquisition and Transfer of Undertakings)]
Act V of 1970, having their Head Office at Star House, C-5,]
G-Block, Bandra Kurla Complex, Bandra (East),Mumbai-400 051,]
and one of its Branch Office being Panchpakhadi Branch,]
situated at Vandana House, Near Vandana Cinema, L.B.S Marg]
Thane (West) -400 602, through its Authorised Representative,]
Ms. Harshada Khopkar, Chief Manager of the Plaintiff.]...PLAINTIFF

Versus

MRS. SUPRIYA SUSHIL SURVE]
PROP.Of **M/S. SHREENIKA ENTERPRISES,**Adult,Age: Not known,]
Indian Inhabitant,having address at Flat No.A-1805, Hubtown]
Greenwoods, Pokharan Road No.1, Vartak Nagar,]
Thane (West) - 400 605.]...Defendant

Take Notice that the Defendant above named has filed a Special Civil Suit No. 66 of 2025 before this Hon'ble Joint Civil Judge Senior Division Thane.

Whereas the Hon'ble Court have pleased to pass order below Exhibit 6. As per the bailiff report the notice/summons is not served to the Defendant. Therefore, the Plaintiff has filed an Application dated 09th September 2026 thereby issue notice / summons to the Defendant under Order 5 Rule 20 for substitute service.

Take further notice that the above **Special Civil Suit No.66 of 2025** is fixed for hearing on **08.12.2026** in the Hon'ble Joint Civil Judge Senior Division Thane, when Defendant is required to appear in person or through your advocate and in case of default or non-appearance, the Hon'ble Joint Civil Judge Senior Division Thane will proceed to hear the above suit against you as Ex-parte and pronounce order thereon.

Given under my hand seal of this court on 01.10.2026

SEAL

By Order,
Sd/-
Assistant Superintendent,
Civil Court, (S.D), Thane

CORRIGENDUM TO FORM A PUBLIC ANNOUNCEMENT
FOR THE ATTENTION OF THE CREDITORS OF
KULT APP PRIVATE LIMITED

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

This is the corrigendum to the Public Announcement published on October 29, 2026, in Free Press Journal (English Language Newspaper) and Navshakti Regional Language Newspaper, Mumbai Edition. The same is published as the undersigned has been given to understand on April 30, 2026 that there has been change in the name of the Corporate Debtor on April 29, 2026.

	RELEVANT PARTICULARS	
1.	Name of corporate debtor	**21ZEN REALTECH PRIVATE LIMITED (Former Name: KULT APP PRIVATE LIMITED)**
2.	Date of incorporation of corporate debtor	April 14, 2021
3.	Authority under which corporate debtor is incorporated / registered	ROC Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U24290MH2021PTC359001
5.	Address of the registered office and principal office (if any) of corporate debtor	**Registered Address & Business Address:** 2091 Caesar Business Center Pvt. Ltd, Level 2, Western Heights, JP Road, Opp. Gurudwara, Bunglows village Ambivali, Andheri, Mumbai 400053 **EarlierRegistered office Address:** Innov 8 SCP -2 8TH Floor Building no 11, Solitaire Corporate Park, Guruhar govindji Road Chakala, Chakala MIDC, Mumbai, Maharashtra,India,400093.
6.	Insolvency commencement date in respect of corporate debtor	October 26, 2026 Date of Receipt of Order - October 27, 2026
7.	Estimated date of closure of insolvency resolution process	**April 23, 2027**
8.	Name and registration number of the insolvency professional acting as interim resolution professional	**Name:** Arun Kapoor **Regn No:** IBBI/IPA-003/IP-N00030/2017-2018/10230
9.	Address and e-mail of the interim resolution professional, as registered with the Board	**Registered Address:** G- 601, Army Co-operative Housing Society, Sector- 09, Nerul (East), Navi Mumbai, Maharashtra ,400706 **Email Id:** arun.kapoor58@yahoo.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	**Process Specific Address:** 133, 1st Floor, Satra Plaza, Sector-19 D, Palm Beach Road, Vashi -400703 **Process Specific Email Id:** CIRP.kultApp@ancoraa.com
11.	Last date for submission of claims	November 09, 2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional (IRP)	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: https://ibbi.gov.in/en/insolvency-professional

Notice is hereby given that the National Company Law Tribunal, NCLT-Mumbai has ordered the commencement of a corporate insolvency resolution process of the KULT APP PRIVATE LIMITED on October 26, 2026, vide order no. RCP (IB) No. 17/MB/2025. (Date of receipt of order by Interim Resolution Professional is October 27, 2026).

The creditors of KULT APP PRIVATE LIMITED (Now 21Zen Realtech Private Limited) are hereby called upon to submit their claims with proof on or before November 09, 2026, to the Interim Resolution Professional at the address mentioned in entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Arun Kapoor
Interim Resolution Professional
In the matter of KULT APP PRIVATE LIMITED
IBBI Regn. No. IBBI/IPA-003/IP-N00030/2017-2018/10230

Date: October 30, 2026
Place: Navi Mumbai

Govt. of Jharkhand
OFFICE OF THE EXECUTIVE ENGINEER
Field Survey Division, Advance Planning, Road Construction Department,

Nirupan Bhawan, 4th floor, 56-Set Chowk, Doranda, Ranchi-834002
e-mail— eercdapfsdran-jhr@nic.in

e-Procurement very Short Notice

e-Tender Reference No .-RCD/FSD /AP/ RAN/17/26-27 Dated **29.10.2026**

1-	Name of Work	Consultancy services for preparation of Detailed project report for construction of Approach road 4-Lane/6-Lane connecting NH-22 Sorha Industrial area JIADA Ranchi including proposal/ Replacement of culverts and bridges, if any required, complete Land Acquisition Proposal including ownership details all complete as per latest guidelines, Resettlement and Rehabilitation Plan and Forest Diversion Proposal including clearance of all stages etc as required, at Ranchi in the state of Jharkhand.. from **Consultants empanelled in Category-I with the Road Construction Department, Government of Jharkhand vide letter no -4073(S) W.E dated 28-09-2026 are allowed to bid.**
2-	Tentative Length	2.5 KM
3-	Work completion time	30 Days
4-	Cost of Tender Document & Earnest Money Deposit (EMD)	**Cost of Tender Document: -** Rs 5,000/- (Rupees Five Thousand) (Non-Refundable) through online mode only. **EMD :-** Rs 10,000/- (Rupees Ten Thousand) through online mode only. As per the Departmental Letter no.-4652(S) dated 06.10.2023, cost of tender document and Earnest Money Deposit will be received in online mode only through e-procurement portal (https://jharkhandtenders.gov.in) by Internet banking/ NEFT/ RTGS facility as per Standard Operating Procedure (SOP) issued by Information Technology & e-Governance Department, Government of Jharkhand vide letter no- 120 dated 03.10.2023.
5-	Date and Time of Publishing of Tender on official website	02.11.2026, 05.00 PM
6-	Last date and Time of submission of Tender (With Tender Fee and EMD)	10.11.2026, 12.30 PM
7-	Date and Timing of Bid opening	12.11.2026, 12.30 PM
8-	Tender Inviting Authority	Executive Engineer, Field Survey Division, Advance Planning, RCD, Ranchi, Nirupan Bhavan, 56 set Chowk, Doranda, Ranchi- 834002, Mobile No-8051090751
9-	Place of Opening	Chief Engineer (Comm), Road Construction Department, Engineer Hostel No-2, Dhurwa, Ranchi-834004

For further information please go through the website http://jharkhandtenders.gov.in

Executive Engineer Field Survey Division,A.P
Road Construction Department, Ranchi

PR.NO.392882 Road(26-27):D

Karur Vysya Bank

Asset Recovery Branch:-Shop No 12 & 13, Diamond Mansion, Dr Vieges Street, Main Road, Kalbadevi, Mumbai, Maharashtra 400002 **Phone No.** 7710001955 **Mail:**headarbmumbai@kvb.bank.in

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provision to Rule 9 (1) of the Security Interest (Enforcement) Rules, 2002

Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, The Karur Vysya Bank Ltd, the physical possession of which has been taken by the Authorised Officer of The Karur Vysya Bank Ltd., Secured Creditor, will be sold on **"As is where is", "As is what is", and "Whatever there is" on 03.12.2026, for recovery Rs 14,57,46,531.60/- (Rupees Forteen Crores Fifty Seven Lakhs Forty Six Thousand Five Hundred Thirty One and Paise Sixty Only) as on 30.09.2026** with interest and expenses thereon from 01.10.2026 due to the Karur Vysya Bank Ltd, Secured Creditor from **M/s Ayush Trading,** office at Shop No. 13, Radhameet Society, Plot No. 33, Sector -18, Opp. Awari Kholi Bhavan, Nerul West, Navi Mumbai – 400705 – Borrower, **2. Mr. Krishna Mohan Mahtor – Propreitor of M/s Ayush Trading**, address at Flat No. 103, First Floor, Mahalaxmi Complex, Plot No. 18, Sector – 26A, Palm Beach Road, Koparipada, Vashi, Navi Mumbai – Borrower, **3. Mr. Raju Jayswal,** address at Room No. 5, NL – 6/10, Sundam CHS, Sector 15, Nerul, Navi Mumbai 400705 – Guarantor and **4. Mrs. Renu Mohta,** address at Flat No. 101, Anmol Hira CHS, Plot No. 25, Sector 28, Nerul West, Navi Mumbai 400705 - Guarantor.

DESCRIPTION OF THE IMMOVABLE PROPERTY

Property Details	Reserve Price	EMD Amount
All that piece and parcel of Commercial Shop no. 3, admeasuring area 383 sq. ft. built up, Ganga Omate, Plot No. 53, Sector 30, Kharghar, Navi Mumbai.	Rs. 54,00,000/-	Rs. 5,40,000/-

Bid Incremental Amount - Rs 50,000/-

For detailed terms and conditions of the sale, please refer to the link provided in our Bank's/Secured Creditor's website i.e www.kvb.co.in/Property Under Auction also at the **web portal https://www.bankauctions.in** of the service provider, **M/s 4 Closure – Contact Person Mr.** Vitthal Rathod, Mobile No. **8142000725 and Mail id : mumbai@bankauctions.in**

Statutory 15 days' Notice under Rule 9(1) of the SARFAESI Act, 2002

The borrower/s and guarantor/s are hereby notified to pay the dues as mentioned above along with up to date interest and ancillary expenses before the date of e-Auction, failing which the Schedule property will be auctioned/sold and balance dues, if any, will be recovered with interest and cost.

Date : 30.10.2026 **Authorized Officer**
Place : Mumbai **The Karur Vysya Bank Ltd.**

पुणे महानगरपालिका, पुणे

निविदा जाहिरात – नविन कामे

पुणे महानगरपालिका

१) ई-निविदा विक्री कालावधी :- ३१/१०/२०२६ दुपारी ०२.३० वाजेनंतर ते ०९/११/२०२६ दुपारी २.३० वाजेपर्यंत..
२) निविदा स्वीकृती व अंतिम दिनांक व वेळ :- ३१/१०/२०२६ दुपारी ०२.३० वाजेनंतर ते ०९/११/२०२६ दुपारी २.३० वाजेपर्यंत..
३) तांत्रिक बाबींचा लिफाफा उघडणे दिनांक :- १२/११/२०२६ दुपारी ३.०० वाजेनंतर

अ. क्र.	निविदा क्रमांक	खात्याचे नाव	कामाचे नाव	एकूण निविदा रक्कम	बयाणा रक्कम	कामाची मुदत	निविदा संच रुपये	निविदाविषयक जबाबदार व्यक्तीचे नाव
१.	पी.एम.सी/भवन/६७/२०२६-२७	भवन रचना विभाग	पंडित दिनदयाळ उपाध्याय इंग्रजी माध्यमिक शाळा एंडवणे वाढीव वर्गखोल्या बांधणे.	६४४१२२०	६४४१२	५ महिने (पावसाळा कालावधीसह)	६०७९	श्रीमती गौरी पोतदार ९५०३४९८०५५
२.	पी.एम.सी/भवन/७१/२०२६-२७	भवन रचना विभाग	प्र. क्र. २० क बिबवेवाडी पोलीस स्टेशन परिसरात स्पोर्टस कॉम्प्लेक्स विकसित करणे.	८२९३९२६	८२९३९	६ महिने (पावसाळा कालावधीसह)	६०७९	श्रीमती मानसी हरकरे ७०२०१४०७९२
३.	पी.एम.सी/भवन/७२/२०२६-२७	भवन रचना विभाग	प्र. क्र. २१ ड मुकुंदनगर – सॅलिसबरी पार्क मध्ये विविध ठिकाण नवीन हजेरी कोटी बांधणे व तदनुषंगिक कामे करणे.	४१८५३७७	४१८५४	५ महिने (पावसाळा कालावधीसह)	१३५९	श्री अजय खामकर ९६८९९४९२२३
४.	पी.एम.सी/भवन/७३/२०२६-२७	भवन रचना विभाग	प्र. क्र. ४० वंडर सिटी जवळील योगा हॉलची अर्धवट कामे पूर्ण करणे.	७१५०४१६	७१५०४	१० महिने (पावसाळा कालावधीसह)	६०७९	श्री अजय खामकर ९६८९९४९२२३

अ) पुणे मनपा ची वरील कामे ही अनुभवी/मनपा मान्यता प्राप्त/ शासन मान्यता प्राप्त ठेकेदाराकडून (कामासाठीच्या पूर्वपात्रता अटी टेंडर सेट मध्ये नमूद केल्यानुसार) करुन घ्यावयाची आहेत.
ब) सदर कामाबाबत निविदा अटी/शर्ती इ. बाबतचा सर्व तपशिल निविदा संचामध्ये नमूद केला असून सदर कामांचे निविदा **www.mahatenders.gov.in** या वेबसाईटवर पाहण्यासाठी उपलब्ध आहे. निविदा संचाची विक्री व स्विकृती सदर वेबसाईटवरून फक्त ऑनलाईन पद्धतीने करण्यात येत असून सर्व निविदा दोन पाकिट पद्धतीने मागविण्यात येत आहेत.
क) निविदा प्रक्रियाच्या शेवटच्या दिवशी संच प्राप्त न झाल्यास व स्विकृतीच्या शेवटच्या दिवशी ऑनलाईन सादरीकरण न झाल्यास याची सर्वस्व जबाबदारी टेंडरदाराची राहील.
ड) ऑनलाईन निविदा प्रक्रिया बाबतची संपूर्ण माहिती टेंडर सेल विभाग, पुणे म.न.पा. येथे मिळेल.
इ) कार्यालयीन आदेश क्र. अतिमआ (वि.)/३२ दि. २२/०४/२०१६ नुसार बयाणा रक्कम इ. सी. एस./आर. टी. जी. एस./एन. एफ. टी. सुविधेमार्फतच स्विकारणेत येणार आहे.

(स्वाक्षरी/-)
कार्यकारी अभियंता
भवन रचना कार्यालय
पुणे महानगरपालिका

जाहिरात क्र. २/९३३ दि. ३०/१०/२०२६

UNION BANK OF INDIA (Regional Office - Mumbai Borivali)

Roop Nagar CHSL, 2nd Floor, Above Skoda Showroom, Opp. PVR Milap Cinema, Near Namaha Hospital, S.V. Road, Kandivali West, Mumbai - 400067.

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTY

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security interest Act, 2002 read with Proviso to Rule 8 (6) of the Security Interest (Enforcement) Rule, 2002

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, the Possession of which has been taken by the Authorized Officer of Union Bank of India (Secured Creditor), will be sold on "As is where Is" "As is what is" and "Whatever there is on the date mentioned below, for recovery of dues as mentioned hereunder to Union Bank of India from the below mentioned Borrower(s) & Guarantor(s). The Reserve Price and the Earnest Money Deposit are also mentioned hereunder: -

Sr No.	Branch	Name Of the Borrower & Descriprion Of Property	1)Reserve Price (R.P) 2) Earnest Money	a)Mode of Payment b)Extension of Bid & Bid incremental Amount.	Debt Due / Contact Person & Mobile No.	Encumbrance possession : Symbolic / Physical
1	Mira Road Branch (58250)	**MR. UMAPATI HUBNARAYAN MISHRA (BORROWER)** Flat No. 406, 4th Floor, Q/1A Wing, K. D. Saicon, Village Juchenda, Tal. Vasai, Dist. Palghar	Rs.14,14,400/- / Rs. 1,41,440/-	The Amount Can Be Credited To A/c No. 582501980050000 IFSC Code UBIN0558257 Or Though DD In Favour Of Union Bank Of India. Mira Road Branch	Rs. 13,59,680.25 (Rupees Thirteen Lakh Fifty-Nine Thousand Six Hundred Eighty and Twenty-Five Paise Only) as on 30.09.2026 plus further interest, cost & exp. / Mr. Ashok Kumar (Branch Head)– 79880 47311 Mr. Barun Baranwal (Authorised Officer) – 9115713111	Not Known to AO Symbolic Possession

Date and Time of Auction: 10/12/2026 between 12:00 PM to 05:00 PM with unlimited extension of 10 Minutes i. e, the end time of e-auction will be extended by 10 Minutes each time if bid is made within the last 10 minutes before closure of auction.
Date & Time of inspection of property for intending purchasers: any time During working hours from 12.00 p. m. to 5.00 p.m.)
Details of encumbrances over the Property, as known to the Bank: Not Known to Bank.
EMD shall be deposited and Link/Map the EMD amount with the property ID before End time of auction as per sale notice.
It is advisable to deposit and Link/Map the EMD amount with the property ID well in advance to avoid any technical glitch. For auction related queries e-mail to sarfaesi@unionbankofindia.com or Contact: above mentioned Authorized Officers or to RO-Borivali Contact: **Mr. Barun Baranwal (Authorised Officer) – 9115713111 (Authorized Officer)** Bidders are advised to visit the Bank's Website Unionbankofindia.co.in for detailed terms and conditions of e-auction sale and other details before submitting their Bids for taking part in the e-auction. Bidder may also visit the above-mentioned service Provider.
The terms and conditions of sale shall be strictly as per the Provisions of the Security Interest Rules (Enforcement) Rules, 2002, Please refer to the link provided in https://baanknet.com
Note: This may also be treated as notice U/s. 8(6) / Rule 9(1) of Security Interest (Enforcement) Rules, 2002 to the borrower's and guarantor/s of the said loan about the holding of E-Auction Sale on the above-mentioned date. If their outstanding dues are not repaid in full.
For Registration and Login details of Bidding Rules visit https://baanknet.com.

Place: Mumbai
Date : 29/10/2026

Sd/-
Authorised Officer
Union Bank of India

KRISHKAN INVESTMENT PRIVATE LIMITED

C-101, Mangalya Premises Co - op society Ltd, Off Marol Maroshi Road, Andheri East, Mumbai -400059.

Appendix-IV-A { See proviso to Rule 8(6)} Sale Notice for of Immovable Properties

Auction sale notice for sale of immovable asset(s) of the SARFAESI Act, 2002 read with proviso to Rule 8(6) & Rule 9 of the Security Interest (Enforcement) Rules, 2002
Notice is hereby given to public in general and in particular to the borrower (s) and guarantor(S) that the below described Immovable property (ies) mortgage/charged to Krishkan Investment Private Limited (Secured Creditor),the physical possession of which has been taken by Authorized officer of the Krishkan Investment Private Limited (Secured Creditor) on dated 22-04-2025 will be sold on "As is where is basis" "As is what is basis" "whatever there is basis" and "without any recourse" basis on 30-11-2026 for recovery of below mention outstanding due to the Krishkan Investment Private Limited (Secured Creditor)from below mentioned borrowers and guarantors. The descriptions reserve price and earnest money of the respective properties have been mention.

Name of Borrowers/ Guarantors/Mortgagors	Date of Notice 13(2)/ Amount Dues	Dues Amount 16/03/2019	Description Of Property	Reserve Price	Earnest Money	Date & Time of Tender Sale
(1) Mr. Vitthal Sayaji Chavan. **(Borrower)** (2) Mr. Santosh Sayaji Chavan. **(Co-Borrower)** (3) Mrs.Rekha Vitthal Chavan. **(Co-Borrower)** (4) Mr. Bhalchandra Ratan Pawar **(Guarantor)**	16/03/2019 Rs. 7,35,15,146/- as on 16/03/2019 plus interest and expenses thereon until the payment in full	Rs. 7,35,15,146/- as on 16/03/2019 plus interest and expenses thereon until the payment in full	1) Plot No.4, situated at survey No.486 / 4 at Mauje Adgoan Shivar, Taluka & Dist Nashik, Maharashtra (Admeasuring 669.00s Sq.Mtr) Bounded as under:- North: Bombay Agra Highway, East : Plot No. 3 West : 12 Meter Road South: Plot No. 5	Rs.3,68,00,000 /- (In Words Rupees Three Crore sixty-eight Lakh Only)	Rs. 36,80,000/- (In Words Rs. Thirty-Six Lakh Eighty Thousand Only)	30-11-2026 11.00 AM to 1.00 PM
			2) Survey No. 486/37, Behind Shree Sayaji Palace, at Mumbai Agra Highway, Tal & Dist : Nashik Maharashtra (Admeasuring area of 255 Sq.Mtr) Bounded as under:- North: Plot No. 36 East : Remaining Area of Gat No. 486 West : Plot No.38 South: Plot No. 50	Rs.27,00,000 /-(In Words Rupees Twenty-Seven Lakh Only)	Rs. 2,70,000/- (In Words Rupees Two Lakh Seventy Thousand Only)	

Last Date & Time of Tender Submission:- 20-11-2026 up to 04.00 PM
Place of Auction &Tender Submission: - Krishkan Investment Private Limited, C-101, Mangalya Premises Co - op society Ltd, Off Marol Maroshi Road , Andheri East, Mumbai -400059

1. The person, taking part in the tender, will have to deposit his offer in the tender form provided by the Company, which is to be collected from the Krishkan Investment Private Limited, during working hours of any working day, super scribing "Tender Offer for "Mr. Vitthal Sayaji Chavan " on the sealed envelope along with the DD/pay order of 10% of the reserve price as Earnest Money Deposit (EMD) in favor of Krishkan Investment Private Limited payable at Mumbai on/before date 20-11-2026 up to 04.00 PM at the above mentioned office. The sealed envelopes will be opened in the presence of the available interested parties on 30-11-2026 at 11.00 AM to 01.00 PM (According to above mention date & time) at above mentioned office of Krishkan Investment Private Limited. The Inter-se bidding, if necessary will also take place among the available bidders. The EMD is refundable if the bid is not successful.
2. The successful bidder will deposit 25% of the bidding amount adjusting the EMD amount as initial deposit immediately after the fall of the hammer towards the purchase of the asset. The successful bidder failing to deposit the said 25% towards initial payment, the entire EMD deposited will be forfeited.
3. Balance amount of the sale price will have to be deposited within 15 days after the confirmation of the sale by the secured creditor; otherwise his initial payment deposited amount will be forfeited.
4. The successful bidder would bear the charges/fees payable for conveyance such as Stamp Duty, Registration Fee, and also any statutory dues, etc. as applicable as per law.
5. The Authorised officer has absolute right to accept or reject any bid or adjourn/postpone the sale process without assigning any reason thereof. If the date of tender depositing or the date of tender opening is declared as holiday by Government, then the auction will be held on next working day.
6. To the best of knowledge and information of the Krishkan Investment Private Limited, no other encumbrance exists on the property and if any kind of encumbrances exists on the said property, the Authorised Officer/Company shall not be responsible / liable for such kind of encumbrances which may persist for the property being sold thereof.
7. The bids are not transferable. Any payment made towards the EMD, part payment deposits etc. will not carry any sort of interest.
8. Property will be open for inspection on 12-11-2026 between 11.00 AM to 4.00 PM and Interested parties who want to know about the procedure of tender may contact Krishkan Investment Private Limited, C-101, Mangalya Premises Co - op Society Ltd, Off Marol Maroshi Road , Andheri East, Mumbai -400059, Maharashtra during office hours.

Note: - This is also a 30 days notice U/R 8(6) to the Borrowers/Guarantors/Mortgagor of the above said loan accounts.

Place: Nashik
Date: 30/10/2026

Authorised Officer
Krishkan Investment Private Limited

L&T Finance Limited
Registered Office: L&T Finance Limited, Brindavan Building Plot No. 177, Kalina, CST Road, Near Mercedes Showroom Santacruz (East), Mumbai 400 098
CIN No.: L67120MH2008PLC181833
Branch office: Thane

L&T Finance

POSSESSION NOTICE
[Rule-8(1)]

Whereas the undersigned being the authorized officer of L&T Finance Limited, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, and in exercise of powers conferred by Section 13(12) of the said Act read with [rule 3] of the Security Interest (Enforcement) Rules, 2002 issued a demand notices calling upon the Borrower/ Co-borrowers and Guarantors to repay the amount mentioned in the demand notice appended below within 60 days from the date of receipt of the said notice together with further interest and other charges from the date of demand notice till payment/realization. The Borrower/ Co-Borrowers/ Guarantors having failed to repay the amount, notice is hereby given to the Borrower/ Co-Borrowers/ Guarantors and public in general that the undersigned has taken possession of the property described herein under in exercise of powers conferred on him/her under Section 13 of the said Act read with rule 8 of the said Rules on this notice.

Loan Account Number	Borrower/s/ Co-borrower/s & Guarantors Name	Description of the Mortgaged Properties	Demand Notice: Date	Demand Notice: Outstanding Amount (₹)	Date and Type of Possession Taken
H051191403 24125113	1) Muzzarif Salam Ansari As Borrower 2) Nasreen Irshad Ahmad Ansari As Co-borrwer	All That Parts And Parcels Of One Self-contained Habitable Rooms/shop/office/ Basement/ Parking Space Bearing No. 701, Admeasuring 35.89 Sq. Mtrs. Carpet Area + 14:01 Sq. Mtrs. Balcony + 9.30 Sq. Mtrs. O.p. + 1.32 Sq. Mtrs. Dry Balcony On The Seventh Floor, Of The Building Called "central Plaza" Being Constructed On The Land Bearing City Survey No.434 Part, Admeasuring 2695.50 Sq. Mtrs., Revenue Village Kaneri, Taluka Bhiwandi, District- Thane, Within The Limits Of Bhiwandi Nizampur City Of Municipal Corporation And Sub-division And Sub-registration Office, Bhiwand

वन्यजीवांकडून पाळीव प्राण्यांवर हल्ले

तानसा अभयारण्यातील शेतकऱ्यांची वनविभागाकडे पायपीट

दीपक गायकवाड/मोखाडा

तानसा अभयारण्य क्षेत्रातील गोमघर, वाशींद, दुधगाव, सूर्यमाळ, केवनाळा आणि भवानीचीवाडी या गावांमध्ये बिबट्यांचा वावर वाढल्याने शेतकरी आणि पशुपालक भयभीत झाले आहेत. रात्रीच्या वेळी बिबट्यांकडून कोंबड्या, शेळ्या, बकऱ्या तसेच मोठ्या जनावरांवर हल्ले होत असून, शेतकऱ्यांचे आर्थिक नुकसान होत आहे. मात्र, नुकसानभरपाई मिळवण्यासाठी वनविभागाच्या कार्यालयात हेलपाटे मारावे लागत असल्याची तक्रार शेतकऱ्यांनी केली आहे.

वन्यजीव विभागाकडून भरपाईची जबाबदारी प्रादेशिक वनविभागाकडे ढकलली जात असल्याचा आरोपही होत आहे.

मोखाडा तालुक्याचा उत्तरेकडील भाग तानसा अभयारण्य क्षेत्रात येतो. या परिसरातील अनेक कुटुंबांचे पशुधन हाच उपजीविकेचा प्रमुख आधार आहे. बिबट्याच्या हल्ल्यात शेळी किंवा मेंढी मृत झाल्यास १० ते १५ हजार रुपयांचे नुकसान होते. गरीब शेतकऱ्यांसाठी ही मोठी रक्कम आहे. मात्र, भरपाईसाठी अर्ज केल्यानंतर वन्यजीव संरक्षण कायदा १९७२ मध्ये अशी तरतूद नसल्याचे सांगून शेतकऱ्यांना परत पाठवले जात असल्याचा आरोप आहे. तानसा परिसरातील शेतकऱ्यांचे नुकसान झालेल्या घटनांचे तातडीने पंचनामे करावेत, शासन निर्णयानुसार भरपाई द्यावी आणि अर्जाची प्रक्रिया गावपातळीवर समजावून सांगावी, अशी मागणी होत आहे.

वनविभाग आणि पशुसंवर्धन विभागाने समन्वय साधून शेतकऱ्यांची पायपीट थांबवावी, अशी अपेक्षा ग्रामस्थ व्यक्त करत आहेत. याबाबत वनपाल रमेश कुडव यांनी, वन्यजीव संरक्षण कायदा १९७२ नुसार संरक्षित वनात शेतकऱ्यांच्या पशुधनाचे नुकसान झाल्यास भरपाईची तरतूद नाही. प्रादेशिक विभागाकडून कार्यवाही झाली तरच भरपाई देता येते, अशी भूमिका मांडली. वन्यजीव परिक्षेत्र अधिकारी पंकज पवार यांच्याशी संपर्क साधण्याचा प्रयत्न केला असता प्रतिसाद मिळाला नाही.

> आमची जनावरे अभयारण्यात गेल्यामुळे भरपाई नाकारली जात असेल, तर अधिकाऱ्यांनीही आमच्या मालकीच्या जमिनीतून जाऊ नये. अभयारण्यात उतरायचेच असेल तर थेट हेलिकॉप्टरने उतरावे.
>
> - **हनुमंत पादीर**, सामाजिक कार्यकर्ते

शासन निर्णयात भरपाईची तरतूद

महाराष्ट्र शासनाच्या महसूल व वन विभागाने ११ जुलै २०१८ रोजी काढलेल्या शासन निर्णयात वन्यप्राण्यांच्या हल्ल्यामुळे होणाऱ्या मनुष्यहानी आणि पशुधनाच्या नुकसानीसाठी भरपाईची तरतूद केली आहे. त्यानुसार पशुधन मृत झाल्यास बाजारभावाच्या ७५ टक्के किंवा कमाल ४० हजार रुपयांपर्यंत भरपाई देण्याची तरतूद असल्याचे शेतकऱ्यांचे म्हणणे आहे. त्यामुळे १९७२ च्या कायद्याचा आधार घेऊन भरपाई नाकारणे चुकीचे असल्याचा दावा करण्यात येत आहे.

अकोलेतील उदाहरण; मोखाड्यात अंमलबजावणी का नाही?

नाशिकच्या वन्यजीव विभागाने अकोले तालुक्यातील शिंगणवाडी येथील निंबा देवू पोकळे यांची बिबट्याच्या हल्ल्यात मृत झालेली शेळी याप्रकरणी ९ हजार ७५० रुपयांची भरपाई मंजूर केली होती. २४ ऑक्टोबर २०२३ रोजी घडलेल्या घटनेचा पंचनामा आणि पशुवैद्यकीय तपासणीनंतर २० नोव्हेंबर २०२३ रोजी हा आदेश काढण्यात आला. त्यामुळे शासन निर्णयाची अंमलबजावणी शक्य असताना मोखाड्यातील शेतकऱ्यांना भरपाईसाठी का झगडावे लागत आहे, असा सवाल उपस्थित होत आहे.



रामफेडच्या प्रशिक्षण कार्यालयाचे उद्घाटन

रायगडच्या सहकार क्षेत्रात कौशल्यविकासाचे नवे पर्व!

अलिबाग : रायगड जिल्ह्यातील सहकार क्षेत्रातील कर्मचाऱ्यांचे ज्ञान आणि कौशल्य वाढविण्यासाठी महत्त्वपूर्ण उपक्रम हाती घेण्यात आला आहे. रायगड जिल्हा मध्यवर्ती सहकारी बँकेच्या सहकार्याने आणि रायगड जिल्हा ईएम-पॅक्स सहकारी संस्थांचा महासंघ मर्यादित (रामफेड), अलिबाग यांच्या पुढाकाराने नागाव येथे प्रशिक्षण कार्यालय सुरू करण्यात आले आहे. या कार्यालयाचे उद्घाटन तसेच सहकारी संस्थांच्या कर्मचाऱ्यांसाठी आयोजित दोन दिवसीय प्रशिक्षण कार्यक्रमाचे उद्घाटन बँकेचे अध्यक्ष जयंत पाटील यांच्या हस्ते झाले.

या कार्यक्रमाला इंडियन इन्स्टिट्यूट ऑफ बँकिंग अँड फायनान्स (आयआयबीएफ)च्या पश्चिम विभागीय व्यावसायिक विकास केंद्राचे प्रमुख कुलदीप जिंदाल, प्राध्यापक अरुण मिश्रा, अतिथी प्राध्यापक आर. कांचनमाला, बँकेचे मुख्य कार्यकारी अधिकारी मंदार वर्तक, रामफेडचे अध्यक्ष निनाद पाटील, उपाध्यक्ष तुकाराम पाटील, विशेष कर्तव्य अधिकारी श्रीकांत पाटील यांच्यासह विविध सहकारी संस्थांचे प्रतिनिधी उपस्थित होते.

यावेळी जयंत पाटील यांनी हा दिवस रायगडच्या सहकार क्षेत्रासाठी महत्त्वपूर्ण असल्याचे सांगितले. आयआयबीएफ आणि रामफेड यांच्यात झालेला सामंजस्य करार देशातील सहकार क्षेत्रातील पहिला करार असल्याचे त्यांनी नमूद केले.

या करारामुळे सहकारी संस्थांमधील कर्मचाऱ्यांना राष्ट्रीय स्तरावरील दर्जेदार प्रशिक्षण मिळण्याचा मार्ग खुला होणार आहे. बदलत्या बँकिंग पद्धती, नवीन तंत्रज्ञान आणि आर्थिक व्यवहारांची माहिती कर्मचाऱ्यांना असणे आवश्यक आहे. पुढील दोन वर्षांत रामफेडच्या माध्यमातून मोठ्या प्रमाणावर प्रशिक्षण उपक्रम राबविण्यात येणार असल्याचेही त्यांनी सांगितले.

विविध विषयांवर मार्गदर्शन

दोन दिवसीय प्रशिक्षणात कर्ज प्रकरणे हाताळणे, कर्जवसुली, आर्थिक व्यवहार, लेखा व्यवस्थापन, ग्राहकसेवा, बँकिंग क्षेत्रातील नवीन बदल आणि संस्थांचे दैनंदिन कामकाज अशा विविध विषयांवर मार्गदर्शन करण्यात येणार आहे. रामफेडच्या प्रशिक्षण कार्यालयामुळे जिल्ह्यातील सहकारी संस्थांच्या कर्मचाऱ्यांना नियमित प्रशिक्षणासाठी स्वतंत्र व्यासपीठ उपलब्ध झाले आहे. बँकेचे सहकार्य, रामफेडचा पुढाकार आणि आयआयबीएफचे मार्गदर्शन यामुळे रायगडच्या सहकार क्षेत्राला प्रशिक्षित मनुष्यबळ मिळण्यास मदत होणार असल्याचा विश्वास यावेळी व्यक्त करण्यात आला.

पालघरच्या आदिवासी महिलांची ३५ लाखांची भरारी

बांबूपासून आकर्षक कंदील, झुंबर आणि सजावटीच्या वस्तूंना परदेशातून मागणी

पालघर : दिवाळीत घराघरांत प्रकाश पसरवणारे बांबूचे आकाशकंदील पालघरच्या आदिवासी महिलांसाठी आत्मनिर्भरतेचा मार्ग ठरले आहेत. विक्रमगड तालुक्यातील टेटवाली गावात २०१९ मध्ये अवघ्या २५ महिलांनी सुरू केलेला हा उपक्रम आज सुमारे ३५० महिलांपर्यंत पोहोचला आहे. बांबूच्या काड्यांतून आकर्षक कंदील, झुंबर आणि सजावटीच्या वस्तू घडवत या महिलांनी सुमारे ३५ लाख रुपयांची वार्षिक उलाढाल असलेला व्यवसाय उभा केला आहे.

केशवसृष्टी संस्थेच्या पुढाकारातून सुरू झालेल्या या उपक्रमाला २०२३ मध्ये नाबार्डची



साथ मिळाली. आतापर्यंत २९ गावांतील महिलांना प्रशिक्षण देण्यात आले असून, त्या सुमारे १२५ प्रकारची बांबू उत्पादने तयार करतात. विशेष म्हणजे, उत्पादनांच्या आकर्षक रचनाही महिला स्वतः विकसित करतात.

दरवर्षी सुमारे सहा हजार आकाशकंदील तयार केले जातात. मुंबई, पुणे, गुजरात, हैदराबाद आणि बेंगळुरू येथील बाजारपेठांमध्ये या उत्पादनांना मागणी आहे. विक्रमगड बांबू इंडस्ट्रीज प्रोड्युसर कंपनीचे सीईओ दिलीप घाटाळ यांच्या माहितीनुसार, या उत्पादनांची पोहोच अमेरिका, ब्रिटन, जर्मनी, कॅनडा आणि फ्रान्सपर्यंत झाली आहे.

हस्तकलेसोबत आर्थिक साक्षरतेचे प्रशिक्षण मिळाल्याने महिलांना उत्पन्नाचे नियोजन आणि स्वावलंबनाची संधी मिळत आहे. स्थानिक बांबू, पारंपरिक कौशल्य आणि आधुनिक बाजारपेठ यांची सांगड घालणारा हा उपक्रम ग्रामीण रोजगाराचे प्रेरणादायी उदाहरण ठरतो.

पंजाब बँकेतर्फे त्र्यंबकेश्वर मंदिर संस्थानाला साहित्य भेट

नाशिक : पंजाब नॅशनल बँकेच्या नाशिक मंडळातर्फे दक्षता जनजागृती सप्ताहानिमित्त सामाजिक बांधिलकी जपत त्र्यंबकेश्वर मंदिर संस्थानाला एलईडी टीव्ही, प्रिंटर आणि वॉटर कूलर भेट देण्यात आले.

मंदिर प्रशासनाच्या दैनंदिन कामकाजाला सहकार्य करणे तसेच मंदिरात येणाऱ्या भाविकांना आवश्यक सुविधा उपलब्ध करून देण्याच्या उद्देशाने हा उपक्रम राबविण्यात आला. या वेळी बँकेचे क्षेत्रीय व्यवस्थापक दीपक श्रीवास्तव यांची प्रमुख उपस्थिती होती.

दक्षता जनजागृती सप्ताहाच्या माध्यमातून प्रामाणिकपणा, पारदर्शकता, उत्तरदायित्व आणि



नैतिक मूल्यांचा प्रसार केला जातो. त्याचबरोबर सामाजिक जाणीव आणि सामुदायिक कल्याणाला प्रोत्साहन देण्याचा संदेशही या उपक्रमातून देण्यात आला.

पंजाब नॅशनल बँक सामाजिक बांधिलकी जपत समाजाच्या सर्वांगीण विकासासाठी विविध उपक्रम राबवत असते. मंदिर संस्थानाला दिलेल्या या योगदानाचे संस्थानाकडून स्वागत करण्यात आले. बँकेच्या या उपक्रमामुळे मंदिर प्रशासनाच्या कामकाजाला तसेच भाविकांना उपलब्ध होणाऱ्या सुविधांना मदत होणार आहे.

जैन इरिगेशन करणार बायोचार कार्बन क्रेडिट्सचा पुरवठा

'सुपरक्रिटिकल' कंपनीसोबत महत्त्वपूर्ण करार

जळगाव : कृषी आणि सिंचन क्षेत्रातील आघाडीची कंपनी जैन इरिगेशन सिस्टिम्स लिमिटेडने पर्यावरण संवर्धनाच्या दिशेने महत्त्वपूर्ण पाऊल उचलले आहे. कंपनीने आंतरराष्ट्रीय कार्बन रिमूव्हल मार्केटप्लेस असलेल्या 'सुपरक्रिटिकल' कंपनीसोबत धोरणात्मक करार केला आहे. या करारानुसार, २०२६-२७ या कालावधीत जैन इरिगेशन १९ हजार टनांपर्यंत बायोचार कार्बन रिमूव्हल क्रेडिट्सचा पुरवठा करणार आहे.

हे कार्बन क्रेडिट्स जळगाव येथील कंपनीच्या अत्याधुनिक औद्योगिक बायोचार प्रकल्पात तयार केले जाणार आहेत. हा बायोचार जमिनीत मिसळल्यास कार्बन दीर्घकाळ जमिनीत साठवून ठेवण्यास मदत होते. त्यामुळे वातावरणातील कार्बनचे प्रमाण कमी करण्यास हातभार लागतो.

या प्रकल्पाचे वैशिष्ट्य म्हणजे प्रक्रियेतून निर्माण होणाऱ्या घटकांचा पुनर्वापर केला जातो. तयार होणारा सिनगॅस कंपनीच्या कारखान्यांमध्ये जीवाश्म इंधनाला पर्याय म्हणून वापरला जातो. तर बायोचारचा उपयोग कृषी व्यवसायात तसेच शेतकऱ्यांना जमिनीची सुपीकता वाढविण्यासाठी केला जातो. यामुळे कचऱ्यापासून संपत्ती निर्माण करण्याचे मॉडेल विकसित झाले आहे. सुपरक्रिटिकलचे पुरवठा व्यवस्थापक स्टीव्ह मॉरिन यांच्या मते, जैन इरिगेशनकडे सहा दशकांहून अधिक काळाचे व्यावसायिक नेटवर्क आणि एक कोटींपेक्षा अधिक शेतकऱ्यांचा आधार आहे.

ज्ञानदीप पतसंस्थेचा कर्ज महोत्सव मेळावा उत्साहात

पुणे : महाराष्ट्रात प्रथम क्रमांकावर असल्याचा दावा करणाऱ्या तसेच महाराष्ट्र शासनाच्या सहकार विभागाकडून 'सहकार भूषण' आणि 'सहकार महर्षी' पुरस्कारांनी गौरविण्यात आलेल्या ज्ञानदीप को-ऑप क्रेडिट सोसायटीचा कर्ज महोत्सव मेळावा २७ ऑक्टोबर रोजी पुण्यातील सायकरवाडी येथील लक्ष्मी लॉन्स अँड बँक्वेट्स येथे उत्साहात पार पडला. संस्थेचे पदाधिकारी, संचालक, कर्मचारी आणि दैनंदिन ठेव प्रतिनिधी मोठ्या संख्येने उपस्थित होते.

कार्यक्रमाची सुरुवात संस्थेचे संस्थापक-अध्यक्ष विश्वनाथ पवार आणि उपस्थित मान्यवरांच्या हस्ते गणेशपूजन व दीपप्रज्वलनाने झाली. दसरा आणि दिवाळीनिमित्त संस्थेने कर्ज महोत्सव आयोजित केला असून, सर्व प्रकारच्या कर्जांवरील प्रक्रिया शुल्कात सवलत, मालमत्ता



व सोनेतारण कर्जाचे कमी व्याजदर आणि परतफेडीच्या मुदतीत वाढ जाहीर केली आहे. यावेळी संचालक चंद्रकांत ढमाळ यांनी दैनंदिन ठेव प्रतिनिधींनी केवळ ठेवींचे संकलन न करता कर्जवाटपावरही लक्ष केंद्रित करावे, असे आवाहन केले. संचालक एकनाथ जगताप यांनी संस्थेच्या डायरेक्ट फायनान्स सुविधेची माहिती दिली.

उपाध्यक्ष रवींद्र केंजळे यांनी सर्वांनी एकत्रित काम केल्यास संस्था ८,५०० कोटी रुपयांचा व्यवसायाचा टप्पा गाठू शकते, असा विश्वास व्यक्त केला. ज्येष्ठ संचालक जिजाबा पवार यांनी कर्जवाटप वाढविण्याचे उद्दिष्ट मांडले.

नवनिर्वाचित संचालक गजानन धुमाळ यांचा सत्कार, कर्ज माहिती पुस्तिकेचे प्रकाशन तसेच दैनंदिन ठेव संकलन प्रतिनिधींच्या सामाजिक संस्थेचे नोंदणी प्रमाणपत्र, लोगो आणि संकेतस्थळाचे अनावरण करण्यात आले. संस्थेचे संस्थापक-अध्यक्ष विश्वनाथ पवार यांनी कर्मचारी व प्रतिनिधींनी नियोजनबद्ध आणि प्रामाणिकपणे काम करण्याचे आवाहन केले.

विद्यार्थ्यांसाठी आज स्टार्टअप फेस्ट

पुणे : विद्यार्थ्यांमध्ये उद्योजकतेची प्रेरणा निर्माण करण्यासाठी सूर्यदत्त ग्रुप ऑफ इन्स्टिट्यूट्सतर्फे शनिवारी (ता. ३१) 'कारोबार ९.० - सूर्यभारत जननेक्स्ट स्टार्टअप फेस्ट'चे आयोजन करण्यात आले आहे. बावधन येथील सूर्यदत्त कॅम्पसमध्ये सकाळी १० ते सायंकाळी ५ या वेळेत हा महोत्सव होणार आहे, अशी माहिती संस्थेचे संस्थापक अध्यक्ष प्रा. डॉ. संजय बी. चोरडिया यांनी दिली.

जाहीर नोटीस

ज्यांना संबंधित आहे त्यांच्या माहितीसाठी

सर्वसामान्य जनतेस याद्वारे कळविण्यात येते की, **श्री. प्रताप बाबुराव सरनाईक** यांना मौजे चेणे, ता. व जि. ठाणे, महाराष्ट्र येथील सर्व्हे क्र. ९७ व ९८ मधील भूखंडावर **निवासी विकास प्रकल्पासह मनोरंजनात्मक उपक्रम, क्लब हाऊस, वेलनेस सेंटर, निसर्गोपचार केंद्र व बहुउद्देशीय सभागृह** विकसित करण्यासाठी पर्यावरणीय मंजूरी (Environmental Clearance) प्रदान करण्यात आली आहे.

सदर पर्यावरणीय मंजूरी **EC Identification No. EC26B038MH186523, File No. SIA/MH/MIS/274865/2022, दिनांक ०८.१०.२०२६** अन्वये महाराष्ट्र शासनाच्या **पर्यावरण व हवामान बदल विभागामार्फत राज्य पर्यावरण प्रभाव मूल्यांकन प्राधिकरण (SEIAA), महाराष्ट्र** यांच्याकडून प्रदान करण्यात आली आहे.

पर्यावरणीय मंजूरीच्या पत्राची प्रत भारत सरकारच्या पर्यावरण, वन आणि हवामान बदल मंत्रालयाच्या संकेतस्थळावर उपलब्ध आहे. https://parivesh.nic.in

दिनांक : ३१.१०.२०२६ सही/-

श्री. प्रताप बाबुराव सरनाईक

नोंदणीकृत कार्यालय : १२ वा मजला, देव कॉर्पोरा, कॅडबरी जंक्शन, ईस्टर्न एक्स्प्रेस हायवे, खोपट, ठाणे (पश्चिम) - ४०० ६०१.

जाहीर नोटीस

तहसिलदार तथा शेतजमिन न्यायाधिकरण यांचे न्यायालयात अर्जदार श्री काशिनाथ मालु मेहेर व इतर २५, रा. विरार, ता. वसई जि. पालघर यांनी गाव मौजे वटार, ता. वसई, येथिल सं.नं. ९८ हि.नं. २ क्षेत्र ००.०९.९० आकार ००.६२, सं.नं. ९८ हि.नं. १२ क्षेत्र ००.०५.४० आकार ००.५८ या जमीनीचे मालक १. विलास केशव पंडीत २. श्री चंद्रकांत केशव पंडीत, रा. आगाशी यांचे नावे दाव्यातील ७/१२ उता-यात कब्जेदार सदरात आहेत. सदर जमीनीची अर्जदार यांनी महाराष्ट्र कुळ वहिवाट व शेतजमीन अधिनियम १९४८ अन्वये दावा ३२ग ४२/२०२३ दिनांक ५/६/२०२३ रोजी दाखल केलेला आहे. सदरची जमीन श्री काशिनाथ मालु मेहेर व इतर २५, रा. विरार, ता. वसई, जि. पालघर यांचे कब्जेवहिवाटीत आहे जमीनीचे मालक १. विलास केशव पंडीत २. श्री चंद्रकांत केशव पंडीत, रा. आगाशी हे सुनावणीस हजर राहतनसल्यामुळे सदरची नोटीस बजावणेत येत आहे. सदर नोटीसीबाबत कोणाची हरकत असल्यास त्यांनी दिनांक १७/११/२०२६ रोजी सुनावणीच्या अंतिम तारखेस हजर राहुन लेखी हरकत नोंदवावी त्यानंतर आलेल्या हरकतीचा विचार केला जाणार नाही याची नोंद घ्यावी.

सही XXX
तहसिलदार तथा
शेतजमिन न्यायाधिकरण वसई

न्यायालय कक्ष क्र. ०५

मुंबई येथील दिंडोशी बोरिवली विभागाच्या मुंबई शहर दिवाणी न्यायालयात
वाणिज्यिक वाद क्र. २१३ सन २०२१
मधील
दरखास्त क्र. २८ सन २०२२
मधील
नोटीस ऑफ मोशन क्र. ३५२ सन २०२६

कुणाल उत्तम जैन
वय ३६ वर्षे, पेशा : व्यवसाय
राहणार ७०१, ब्रज अपार्टमेंट, कल्याणग्राम सोसायटी, प्लॉट क्र. ४ए-४बी, व्ही. पी. रोड, अंधेरी पश्चिम, मुंबई-४०००५८ ....हुकूम धारक

विरुद्ध

१. अभिषेक आर. व्यास
पूर्ण नाव, वय व पेशा : ज्ञात नाही
२. अनुराधा अभिषेक व्यास
वय व पेशा ज्ञात नाही दोन्ही प्रतिवादी राहणार येथे
फ्लॅट क्र. २२, आरएनए रीजन्सी पार्क, टॉवर सीएचएस लि., एम. जी. रोड, कांदिवली पश्चिम, मुंबई-४०००६७ .....न्यायनिर्णित कर्जदार

सूचना घ्यावी की, वरील प्रकरण खालील अनुतोषांकरिता वरील नावाच्या वादींच्या वतीने समुपदेशकांद्वारे सुनावणीसाठी समुपदेशक म्हणुन ३०.११.२०२६ रोजी स. ११.०० वा. / दु. २.४५ वा. किंवा त्यानंतर त्वरित न्यायालय कक्ष क्र. ०५ मधील पीठासीन सन्माननीय न्यायाधीश श्री. जी. बी. जाधव यांच्यासमोर प्रचलित होणार आहे.

ए. विद्यमान दरखास्त अर्जाची सुनावणी आणि अंतिम निकाल प्रलंबित असल्याने सन्माननीय न्यायालयाने कृपया ०४/११/२०२५ रोजी जप्त केलेल्या अशा फ्लॅट क्र. २०२, क्षेत्र मोजमापित ७९९ चौ. फू. बिल्ट अप, दुसरा मजला, इमारत क्र. ३, आरएनए रीजन्सी पार्क, टॉवर सीएचएस लि., आरएनए रीजन्सी पार्क, एम. जी. रोड, महाराष्ट्र नगर, सीटीएस क्र. ६१९, ६५१, ६५२ (भाग), ६५७ (भाग), ६५८, ६५९ (भाग), ६७१ (भाग) आणि ६७२ (भाग), गाव कांदिवली, तालुका बोरिवली, आर सेंट्रल वॉर्ड, कांदिवली, मुंबई ४०००६७ येथील निवासी परिसराचा कब्जा घेण्यासाठी योग्य व्यक्ती म्हणजेच सदर सन्माननीय न्यायालयाच्या अधिकाऱ्यांची नियुक्ती करावी.

बी. विद्यमान दरखास्त अर्जाची सुनावणी आणि अंतिम निकाल प्रलंबित असल्याने सन्माननीय न्यायालयाने कृपया सदर सन्माननीय न्यायालयाला योग्य आणि उचित वाटतील अशा कोणत्याही अटींवर हुकूम धारकांसाठी फ्लॅट क्र. २०२, क्षेत्र मोजमापित ७९९ चौ. फू. बिल्ट अप, दुसरा मजला, इमारत क्र. ३, आरएनए रीजन्सी पार्क, टॉवर सीएचएस लि., आरएनए रीजन्सी पार्क, एम. जी. रोड, महाराष्ट्र नगर, सीटीएस क्र. ६१९, ६५१, ६५२ (भाग), ६५७ (भाग), ६५८, ६५९ (भाग), ६७१ (भाग) आणि ६७२ (भाग), गाव कांदिवली, तालुका बोरिवली, आर सेंट्रल वॉर्ड, कांदिवली, मुंबई ४०००६७ च्या निवासी परिसराचा नामाधिकार करार निष्पादित करणे आणि नामाधिकार करार सोपविण्यासाठी योग्य व्यक्ती म्हणजेच सदर सन्माननीय न्यायालयाच्या अधिकाऱ्यांना नियुक्त करण्याचे निर्देश द्यावेत.

सी. वरील विनंती (ए) आणि (बी) नुसार अंतरिम आणि अधि-अंतरिम अनुतोष

डी. सदर नोटीस ऑफ मोशनचा खर्च पुरविण्याकरिता

ई. सदर सन्माननीय न्यायालयाला योग्य व उचित वाटतील असे इतर व पुढील पुढील अनुतोषांकरिता

सदर दिनांक ३१ ऑक्टोबर, २०२६

निबंधकांकरिता
शहर दिवाणी न्यायालय
दिंडोशी येथे

मुद्रा अधिकारी

सदर दिनांक ३१ ऑक्टोबर, २०२६
संजय तिवारी
आर. के. उपाध्याय
डी. एच. करितावकील
२०१, दुसरा मजला, केडिया चेंबर्स,
एस. व्ही. रोड, मालाड, मुंबई-४०००६४

जाहिर घोषणेच्या फॉर्म ए मधील शुद्धिपत्रक

कल्ट ॲप प्रायव्हेट लिमिटेडच्या धनकोंच्या निदर्शनास

(इन्सॉल्व्हन्सी ॲंड बँकरप्सी बोर्ड ऑफ इंडिया
(कॉर्पोरेट पर्सन्ससाठी इन्सॉल्व्हन्सी रिझोल्यूशन प्रोसेस) रेग्युलेशन्स, २०१६ च्या विनियम ६ अंतर्गत)

हे दिनांक २९ ऑक्टोबर, २०२६ रोजी फ्री प्रेस जर्नल (इंग्रजी भाषेतील वृत्तपत्र) आणि नवशक्ती प्रादेशिक भाषेतील वृत्तपत्राच्या मुंबई आवृत्तीमध्ये प्रसिद्ध करण्यात आलेल्या जाहिर घोषणेचे शुद्धिपत्रक आहे. अधोहस्ताक्षरींना दिनांक ३० एप्रिल, २०२६ रोजी कॉर्पोरेट ऋणकोच्या नावात दिनांक २९ एप्रिल, २०२६ रोजी बदल झाल्याचे समजावून देण्यात आल्यामुळे सदर शुद्धिपत्रक प्रसिद्ध करण्यात येत आहे.

	तपशील	
१	कॉर्पोरेट कर्जदाराचे नाव	२१झेन रियलटेक प्रायव्हेट लिमिटेड **(पूर्वीचे नाव: कल्ट ॲप प्रायव्हेट लिमिटेड)**
२	कॉर्पोरेट कर्जदाराच्या स्थापनेची तारीख	एप्रिल १४, २०२१
३	ज्या प्राधिकरणांतर्गत कॉर्पोरेट ऋणकोचे निगमन / नोंदणी करण्यात आली आहे ते प्राधिकरण	आरओसी मुंबई
४	कॉर्पोरेट ऋणकोचा कॉर्पोरेट ओळख क्रमांक / मर्यादित दायित्व ओळख क्रमांक	यू२४२९०एमएच२०२१पीटीसी३५९००१
५	कॉर्पोरेट ऋणकोच्या नोंदणीकृत कार्यालयाचा आणि मुख्य कार्यालयाचा (असल्यास) पत्ता	**नोंदणीकृत पत्ता व व्यवसायाचा पत्ता:** २०९१, सीझर बिझनेस सेंटर प्रा. लि., लेव्हल २, वेस्टर्न हाईस्, जेपी रोड, गुरुद्वारासमोर, बंग्लोज व्हिलेज आंबिवली, अंधेरी, मुंबई ४०००५३ **पूर्वीच्या नोंदणीकृत कार्यालयाचा पत्ता:** इनोव्ह ८ एससीपी-२, ८वा मजला, इमारत क्र. ११, सॉलिटेअर कॉर्पोरेट पार्क, गुरुहर गोविंदजी रोड, चकाला, चकाला एमआयडीसी, मुंबई, महाराष्ट्र, भारत, ४०००९३.
६	कॉर्पोरेट ऋणकोच्या संदर्भात दिवाळखोरी प्रक्रिया सुरू झाल्याची तारीख	ऑक्टोबर २६, २०२६ आदेश प्राप्त झाल्याची तारीख - २७ ऑक्टोबर, २०२६
७	दिवाळखोरी निराकरण प्रक्रिया पूर्ण होण्याची अंदाजित तारीख	**एप्रिल २३, २०२७**
८	अंतरिम निराकरण व्यावसायिक म्हणून कार्यरत असलेल्या दिवाळखोरी व्यावसायिकाचे नाव आणि नोंदणी क्रमांक	**नाव:** अरूण कपूर **नोंद.क्र.:** आयबीबीआय/आयपीए-००३/आयपी-एन०००३०/२०१७-२०१८/१०२३०
९	बोर्डाकिडे नोंदणीकृत असलेला अंतरिम निराकरण व्यावसायिकाचा पत्ता आणि ई-मेल	**नोंदणीकृत पत्ता:** जी-६०१, आर्मी को-ऑपरेटिव्ह हाऊसिंग सोसायटी, सेक्टर-०९, नेरूळ (पूर्व), नवी मुंबई, महाराष्ट्र, ४००७०६ **ई-मेल आयडी:** arun.kapoor58@yahoo.in
१०	अंतरिम निराकरण व्यावसायिकाशी पत्रव्यवहार करण्यासाठी वापरावयाचा पत्ता आणि ई-मेल	**प्रक्रियेसाठी विशिष्ट पत्ता:** १३३, पहिला मजला, सत्रा प्लाझा, सेक्टर-१९ डी, पाम बीच रोड, वाशी - ४००७०३. **प्रक्रियेसाठी विशिष्ट ई-मेल आयडी :** CIRP.kultApp@ancoraa.com
११	दावे सादर करण्याची अंतिम तारीख	नोव्हेंबर ०९, २०२६
१२	कलम २१ च्या उपकलम (६ए) च्या खंड (बी) अंतर्गत अंतरिम निराकरण व्यावसायिक (आयआरपी) यांनी निश्चित केलेले धनकोंचे वर्ग, असल्यास	एनए
१३	धनकोंच्या वर्गाचे प्राधिकृत प्रतिनिधी म्हणून कार्य करण्यासाठी निश्चित केलेल्या दिवाळखोरी व्यावसायिकांची नावे (प्रत्येक वर्गासाठी तीन नावे)	एनए
१४	(ए) संबंधित फॉर्म आणि(बी) प्राधिकृत प्रतिनिधींचे तपशील येथे उपलब्ध आहेत :	वेबलिंक: https://ibbi.gov.in/home/downloads प्रत्यक्ष पत्ता: https://ibbi.gov.in/en/insolvency-professional

याद्वारे सूचित करण्यात येते की, राष्ट्रीय कंपनी कायदा न्यायाधिकरण, एसीएलटी-मुंबई यांनी आदेश क्र. आरसीपी (आयबी) क्र. १७/एमबी/२०२५ अन्वये दिनांक २६ ऑक्टोबर, २०२६ रोजी कल्ट ॲप प्रायव्हेट लिमिटेडची कॉर्पोरेट दिवाळखोरी निराकरण प्रक्रिया सुरू करण्याचे आदेश दिले आहेत. (अंतरिम निराकरण व्यावसायिकास आदेश प्राप्त झाल्याची तारीख २७ ऑक्टोबर, २०२६ आहे.)

कल्ट ॲप प्रायव्हेट लिमिटेड (आता २१झेन रियलटेक प्रायव्हेट लिमिटेड) यांच्या धनकोंना याद्वारे आवाहन करण्यात येते की, त्यांनी दिनांक ०९ नोव्हेंबर, २०२६ रोजी किंवा त्यापूर्वी अनुक्रमांक १० मध्ये नमूद केलेल्या पत्त्यावर अंतरिम निराकरण व्यावसायिकाकडे आपले दावे पुराव्यासह सादर करावेत.

वित्तीय धनकोंनी आपले दावे पुराव्यासह केवळ इलेक्ट्रॉनिक माध्यमाद्वारे सादर करावेत. इतर सर्व धनको आपले दावे पुराव्यासह प्रत्यक्ष, टपालाद्वारे किंवा इलेक्ट्रॉनिक माध्यमाद्वारे सादर करू शकतात.

दाव्यांचे खोटे किंवा दिशाभूल करणारे पुरावे सादर केल्यास दंडात्मक कारवाई होईल. अरूण कपूर

दिनांक: ऑक्टोबर ३०, २०२६ **अंतरिम निराकरण व्यावसायिक**
ठिकाण: नवी मुंबई **कल्ट ॲप प्रायव्हेट लिमिटेडच्या प्रकरणात**
आयबीबीआय नोंद.क्र.: आयबीबीआय/आयपीए-००३/आयपी-एन०००३०/२०१७-२०१८/१०२३०

फ्लोटिंग होर्डिंग्जच्या प्रकाशप्रदूषणाचा फ्लेमिंगोंना धोका

तरंगत्या जाहिरात फलकामुळे सागरी जैवविविधतेवर परिणाम

राजकुमार भगत / उरण

मुंबई आणि महानगर प्रदेशातील किनारपट्टीवर उभारण्यात येणाऱ्या प्रस्तावित तरंगत्या जाहिरात फलकांमुळे (फ्लोटिंग होर्डिंग्ज) स्थलांतरित फ्लेमिंगो पक्ष्यांच्या अधिवासाला धोका निर्माण होण्याची भीती व्यक्त होत आहे. महाराष्ट्र मेरीटाइम बोर्डाच्या या प्रस्तावामुळे समुद्रात कृत्रिम प्रकाशप्रदूषण वाढून पक्ष्यांच्या दिशाभानावर तसेच सागरी जैवविविधतेवर विपरीत परिणाम होऊ शकतो, असा इशारा नॅटकनेक्ट फाऊंडेशनने दिला आहे. या प्रस्तावात मुख्यमंत्री देवेंद्र फडणवीस यांनी हस्तक्षेप करावा, अशी मागणीही फाऊंडेशनने केली आहे.

मुंबई आणि महानगर प्रदेशातील महत्त्वाच्या किनारपट्टीच्या ठिकाणी



> निळसर प्रकाशाचे तीव्र एलईडी दिवे प्लँक्टनच्या नैसर्गिक हालचालींवर परिणाम करू शकतात. तसेच माशांच्या खाद्य शोधण्याच्या पद्धती आणि किनारी अन्नसाखळी विस्कळीत होण्याची शक्यता आहे. तरंगत्या बार्जेसमुळे वाढणारी नौकांची वर्दळ आणि जनरेटरचा आवाजही सागरी जिवांसाठी त्रासदायक ठरू शकतो.
>
> - **ज्योती नाडकर्णी**, संचालिका स्वर्णश्री हॅबिटॅट रिस्टोरर फाऊंडेशन

जाहिरातींसाठी तरंगत्या बार्जेसवर डिजिटल आणि प्रकाशमान फलक उभारण्याचा प्रस्ताव मेरीटाइम बोर्डाने मांडला आहे. मात्र, या फलकांमधून निर्माण होणारा त